

SL No. 23/25

Before the National Green Tribunal  
Eastern Zone Bench, Finance Centre,  
3<sup>rd</sup> Floor, New Town, Kolkata

In O.A No.133 of 2023/EZ  
I.A.No.30 of 2024  
I.A.No.49 of 2024



In the matter of:  
Sirajul Islam and Anr.  
...Applicants

Versus  
The State of West Bengal and  
Ors.  
...Respondents

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19 MAY 2025

BEFORE THE NATIONAL GREEN TRIBUNAL EASTERN ZONE  
BENCH KOLKATA

In O.A No. 133 of 2023/EZ

I.A.No.30 of 2024

I.A.No.49 of 2024



In the matter of:

Sirajul Islam and Anr

...Applicants

Versus

The State of West Bengal and  
Ors

....Respondents

**COMPOSITE REJOINDER ON BEHALF OF APPLICANT  
NOS.1 & 2, SIRAJUL ISLAM AND MAMLA MAHJI TO THE  
REPLY AFFIDAVIT DATED 11.04.2025 FILED BY THE  
RESPONDENT NO.5, THE DISTRICT MAGISTRATE,  
BIRBHUM.**

I, Serajul Islam, son of Nurul Islam, aged about 25 years, by faith Muslim, by occupation Social worker, residing at Vill - Natungram, Ward No.12, Nalhati M, P.O & P.S Nalhati, Dist - Birbhum, West Bengal 731243, do hereby solemnly affirm and state as follows :-

19 MAY 2025

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1. I am the authorized representative in the instant proceeding and the authorized representative of the applicant no.1 .I am well acquainted and fully conversant with the facts and circumstances of the case. I am competent to make, affirm and swear the instant affidavit for myself and on his behalf .
2. That on 16.04.2025 I was served with a copy of the Reply Affidavit dated 11.04.2025 filed on behalf of the Respondent No. 5 , the District Magistrate , Birbhum , send on What's App by the learned Advocate of the respondent No. 5 .I have gone carefully through the said affidavit and have understood the scope, contents, purports and true meaning thereof.
3. I have been advised to deal with and/or traverse only those averments and allegations made in the said Affidavit which are material for proper and effective adjudication of the matter. I deny and dispute each and every averments and allegations contained made in the said affidavit save and except those which I specifically admit herein and those which are matters of record .
4. Before proceeding to deal with the contents , averments and allegations stated in the contents of the affidavit , I would like to most humbly tender my apology to Your Lordship for delay in serving the rejoinder dated 5.02.2025 on behalf of the applicants before the Hon'ble



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restraining order dated 16.02.2025 passed by the Hon'ble Green Tribunal Eastern Zone Bench Kolkata and the Sign board installed at alleged quarry site by the SDO ,Rampurhat ,Birbhum forbidding any illegal mining activities at alleged quarry site and the neighbouring plots.

Photocopy of the illegal mining activities dated 17.04.2025 are annexed herewith and marked as Annexure -B

6. The Applicants filed a counter affidavit dated 5.02.2025 stating therein that close and careful observation and contemplation of the photographs annexed with the Current Status Report filed on Affidavit dated 7.12.2024 on behalf of the respondent no. 5 / District Magistrate , Birbhum discloses that the photographs have been deliberately heavily edited and cropped leaving out the location of the place, date and without complete GPS readings. Thus it is questionable whether the photographs have been actually taken at the alleged quarry site. Further more the photographs have been artfully cropped to omit relevant information regarding the illegal mining and stone quarrying activities. It is notable that willfully no wide angled photographs covering the entire alleged site have been annexed in the said affidavit dated 7.12.2024.



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7. Thus it is clear that from the very inception of the illegal mining and stone quarrying activities, a Nexus had been formed between the private Respondents and the state authorities to deliberately misguide and misstate the facts to the Hon'ble Tribunal which is a crime in itself.
8. The Applicants further state that deeply embedded tyre marks are vigilant at the alleged site which is a clear evidence, that the said routes are been actively used for driving heavy duty vehicles like PRIMA TRUCKS ,CRUSHERS and JCB EXCAVATORS. Thus its clear that the submissions made in current status report dated 07.12.2024 filed by the committee is false and with deliberate intention to misguide the Hon'ble Tribunal .
9. The actual fact is that the Respondent No. 17, Budishal Soren and several others are consistently going ahead with their illegal mining activities .Hundreds of Heavy duty vehicles like Prima Trucks,Crushers and JCB Excavators are been employed , ruthlessly stripping the Earth of it's Natural Resources. The entire site is been blasted, ransacked and converted to rubble. Which may resulting in eventually disrupting the ecological balance of natural disasters earthquakes , landslides, tsunamis , volcanic activity , avalanches , floods , extreme temperatures , drought , wildfires , cyclones disease epidemics, insect /animal infestations.

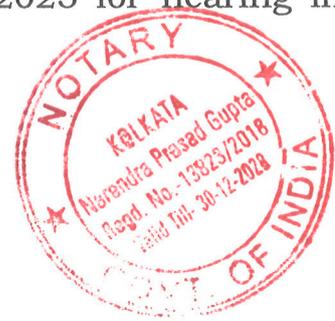


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10. The entire process of savaging, ruthlessly ransacking and plundering the Nature of its natural resources is been continued right under the very nose of the concerned Government officials. But the concerned authorities are turning their back and deliberately blindly ignoring the matter.
11. That on 02.03.2025 fresh activities of Illegal Mining has been sighted in plot No's. 555, 556, 672, 673, 680, 682, 730, 731, 732, 733, 745, 746& 752, J.L. No. 11 , Mouza - Madna, P.S. - Nalhati, within District - Birbhum which is continuing till date.

Copy of the photographs of said illegal mining activities and written complaint dated 8.05.2025 are annexed herewith and collectively marked as Annexure - C.

12. That finally after years of diligent efforts on part of the Applicants, F.I.R was drawn on 27.01.2025 against John Hansda , Bijoy Mondal , Suresh Hansda , Sajed Sk, Paresh Kumar Dutta for Illegal Mining , Storing and transportation of black Stone and running illegal stone Crusher Units.
13. The Sub-Divisional-Officer , Rampurhat , Birbhum issued showcase notice being Memo No.60 (13)/JM dated 17.01.2025, Memo No. 161/JM dated 27.02.205 & Memo No. 189/ JM dated 7.03.2025 for hearing in



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matter of O.A. No. 133 of 2023 /EZ the Nation Green Tribunal , Eastern Zone Bench, kolkata , order dated 16.02.2024 and Memo No. M&M / 5740 / DL & LRO (B) / 2024 dated 12.12.2024 / the district magistrate, Birbhum, to the private Respondent Nos. being Bapi Sk , Mustak Sk, Paskel Hasda, Josef Hasda, Budishal Soren, John Hasda & 8 others being Bijoy Mondal, Sajed Sk, Tasiruddin Sk, Jatan Murmu , S. Hemram , Bablu Mia , Paresh kumar Dutta , Suresh Hansda all of P.S Nalhati , District - Birbhum for conducting illegal mining and crushing of black stone .

A copy of the said F.I.Rs and Showcase Notices issued by the Sub - divisional - officer Rampurhat Birbhum are annexed herewith and collectively marked as annexure - D

14. The Applicants states that in order to delay the process of law, Budishal Soren, the respondent No. 17 filed a Writ Application under article 226 of the Constitution of India being W.P.A No. 8006 of 2025 against the applicants, Serajul Islam , Mamla Majhi and 10 others in the Hon' ble High Court at Calcutta to rescind , recall and / or quash the showcase notice dated 7.03.2025 vide Memo no. 189/JM issued by the Sub Divisional Officer , Rampurhat Birbhum and to rescind , recall and / or quash the report submitted by Nalhati block, 3 (three) men committee in the showcase notice dated



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7.03.2025 vide Memo No 189/JM and commanding the respondent particularly the respondent No.6 to restrain from taking any coercive steps against Budishal Soren contrary to the law of the land and to act the according with law .

15. The respondent no. 17, Budishal Soren in paragraph no 12. and 21 of the said writ petition has mentioned that his son namely Sabendu Soren carrying on business in his ancestral property with permission for mining from Banior Gram Panchayat. However with reference to the submission made by the respondent no.17 in paragraph no. 12 of the said writ application, the applicants state that it is denied and disputed that the Respondent No.17's son namely Sabandu Soren carries business only in his ancestral property in Plot No.595 in Mouza – Madna , district -Birbhum. The photographs of the unauthorized mining activities with GPS location clearly point to the contrary.
16. With reference to the certificate of permission/enlistment and registration from Banior Gram Panchayat mentioned in Paragraph Nos.12 & 21 the respondent no.17 mentions business been conducted by his son in plot no.595 but does not give details of the business and willfully does not disclose that his sister , is a member of the said Banior Gram Panchayat and in



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a position to influence the same in favour of her nephew, Sabandu Soren.

17. The applicants further state that the Banior Gram Panchayat is not the legal authority to give permission for Mining Activities .

The SEIAA (State Environment Impact Assessment Authority) is a state-level body establish under the Environment (Protection) Act, 1986, to assess and provide environmental clearances for projects and activities within a state and DEIAA (District Environment Impact Assessment Authority) is a body responsible for granting environmental clearances for projects in a specific district, particularly those involving mining of minor minerals. The DEIAA typically consists of four members : a District Magistrate or Collector (Chairperson), a Sub-Divisional Magistrate or Officer (Member Secretary), and two other members, including a Divisional Forest Officer and an expert nominated by the Divisional Commissioner. Thus SEIAA and DEIAA are the authorities on state and district level to give permission for mining activities in accordance with law. The gram Panchayat has no authority towards the same.



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Photocopy of the said certificate dated 30.08.2024 recently issued by the Banior Gram Panchayat is annexed herewith and marked as Annexure-E.

18. The applicants further most humbly submits that the Respondent No.17 has approached the Honorable High Court at Calcutta with an issue which is Environment related .For such environment related issues the National Green Tribunal Act ,2010 is an Act which establishes the National Green Tribunal. It is a specialized body for effective and expeditious disposal of cases related to environmental protection and preservation of forests and Natural Resources.The NGT also enforces legal rights related to the environment and provides relief and compensation for damages to individuals and property.Thus it is the appropriate forum to approach with the present issue of unauthorized and Illegal Mining.

Also the dedicated jurisdiction of the Tribunal in Environmental matters will facilitate faster environmental justice and help reduce the burden of litigation in High Courts.

A copy of order dated 04.04.2023 passed by the Hon'ble Chief Justice of the High Court at Kolkata in a similar matter is most humbly annexed herewith for



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Your lordship's kind perusal, whereby The Hon'ble Chief Justice had observed "Considering the fact that the NGT is a specialized body constituted for examining the issues concerning pollution and environmental issues, we deem it appropriate to transfer this writ petition to the file of the NGT to be heard and decided along with the Original Application No.91/2022/EZ."

Copy of order dated 4.04.2023 passed by the Hon'ble Chief Justice of High Court at Calcutta is annexed herewith and marked as Annexure-F.

19. Without prejudice to the above but fully relying on the same, I now proceed to deal with the averments and allegations made by the petitioner in various paragraphs of the reply affidavit dated 11.04.2025 briefly:

Paradise reply:

- 1) With reference to the Paragraph No's. 1 to 7, the applicants deny and dispute that illegal mining activities on the alleged quarry site pertaining to Plot Nos. 707, 708, 713, 714, 715, 716, 670 and 677 in Mouza - Madna under P.S. - Nalhati have been completely prevented and those plots of land have nowadays become abandoned land. That applicants further deny and dispute that heavy explosives are not been used by



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the private respondents for illegal mining at the alleged spot .

Photocopy of the said illegal mining and stone quarrying activities with GPS location have already been annexed herewith and collectively marked as Annexure - B & C.

- II) With reference to the Paragraph Nos. 8 to 12, the Applicants deny and dispute all the allegations alleged by the private respondent no. 5 in his affidavit dated 11.04.2025 save and except those which are matter of record.
- III) With reference to the photograph mentioned in paragraph No. 11, the Applicants have already annexed the recent photograph showing evidence of illegal mining continuing in the alleged quarry site and the neighbouring plots.
- IV) The applicants would also like to bring to Your Lordship's notice with reference to the Writ Application that the Respondent No. 17, Budishal Soren have Annexed a Certificate allowing permission to mining by Banior Gram Panchayat which is not the competent authority to issue any sort of environment clearance certification. As mentioned earlier in paragraph no.29 ,the SEIAA and the DEIAA are the competent authorities



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on state and district level to issue environment clearance certificates.

20. With reference to the certificate of permission /enlistment and registration dated 30.08.2024 from Banior Gram Panchayat mentioned in Paragraph Nos.12 & 21 of the writ petition, the Respondent no.17 mentions business been conducted by his son in plot no.595 but willfully does not disclose that his sister , is a member of the said Banior Gram Panchayat and in a position to influence the same in favour of her nephew, Sabandu Soren.
21. Your Applicants most humbly further submits that the rocky external layer of the Earth's surface is riven by deep faults and split into plates swimming above the molten lava. Since the Earth revolves very quickly around its own axis, were it not for the fixing effect of the mountains, these plates would shift . In such an event, soil would not collect on the Earth's surface, water would not accumulate in the soil, no plants could grow , and no roads or houses could be built. In short, life on Earth would be impossible . However, mountains act like nails, and to a large extent , prevent movement in the Earth's surface.





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25. Also directions maybe given to compensate the Applicants for the mental stress, physical harassment and financial loss.
26. That the statements made in paragraph nos. 1 to 20 are true to my knowledge or taken from records which I verily believe to true and the rest are my humble submission before this Hon'ble Tribunal.

Prepared in my office

*Nasreen Islam*  
Advocate



*Seratul Islam*  
Deponent

Enrollment No. WB/1725/02

Date: 19.05.2025

L.T.I.(s)/Signatures(s) of the  
Executives attested by me on Identification

*Narendra Prasad Gupta*  
NARENDRA PRASAD GUPTA, NOTARY  
Advocate, HIGH COURT, KOLKATA  
Regd. No.-13823/2018, Govt. India

*Narendra Prasad Gupta*  
NARENDRA PRASAD GUPTA  
NOTARY  
GOVERNMENT OF INDIA  
REGD. NO. 13823/2018

ADVOCATE, HIGH COURT CALCUTTA  
8, Old Post Office Street (Ground Floor)  
Opp. F-Gate (High Court)  
Mob.-8910578674  
9883135090

19 MAY 2025

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←  Adv S. Dutta NGT

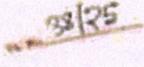


BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, FINANCE CENTRE.

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7 February 2025

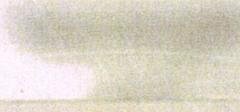
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BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, FINANCE CENTRE,  
3<sup>RD</sup> FLOOR, NEW TOWN, EDKATA.

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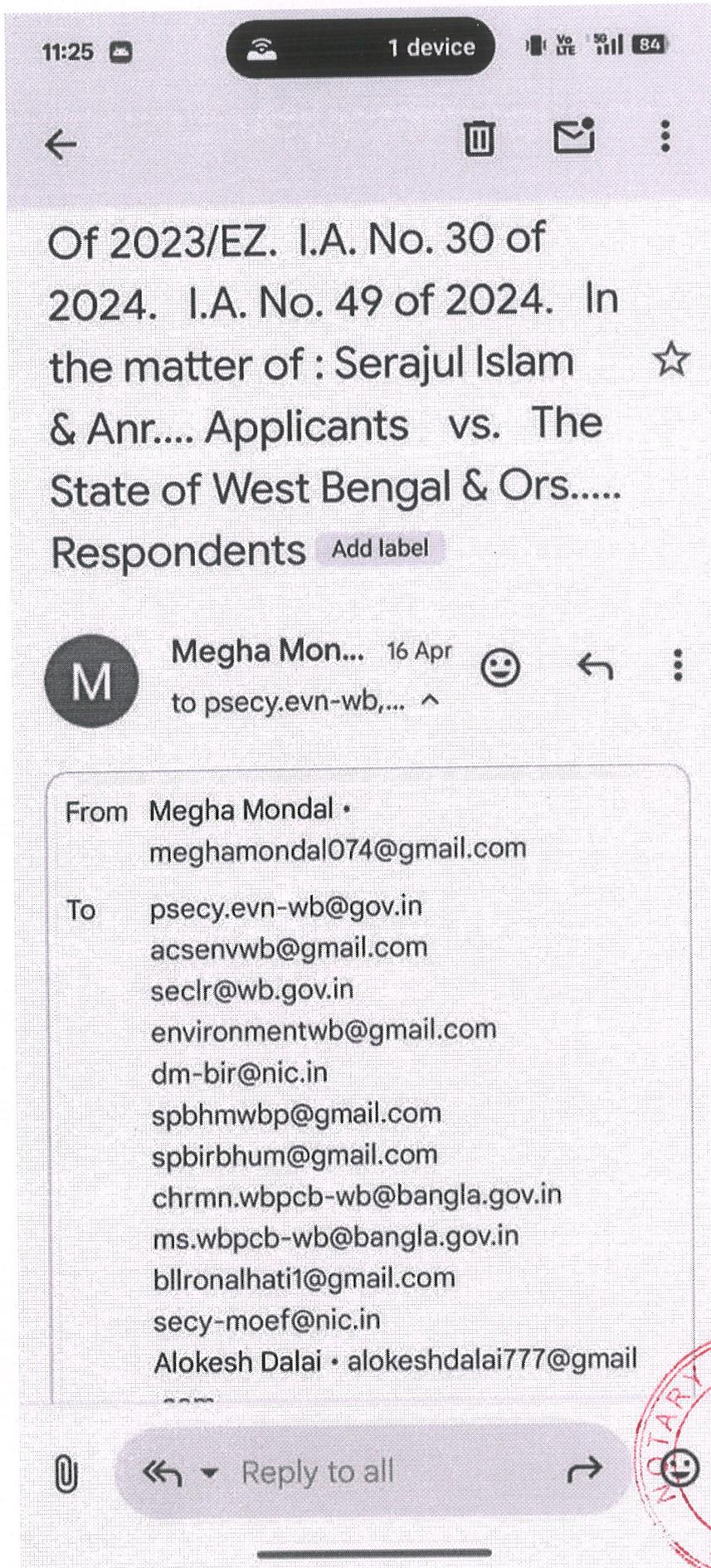
Yesterday



**OA 133 of 2023.pdf**  
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Ok thanks Sir. 14:54 ✓✓

Message   



11:25

1 device

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mostafijurrahman916@gmail.com

Date 16 Apr 2025, 16:39

See security details

Please find attached herewith a copy of the aforesaid affidavit dt. 05.02.2025 filed by the Applicants.

Regards

Adv Megha Mondal  
Junior Adv. Nasreen Islam

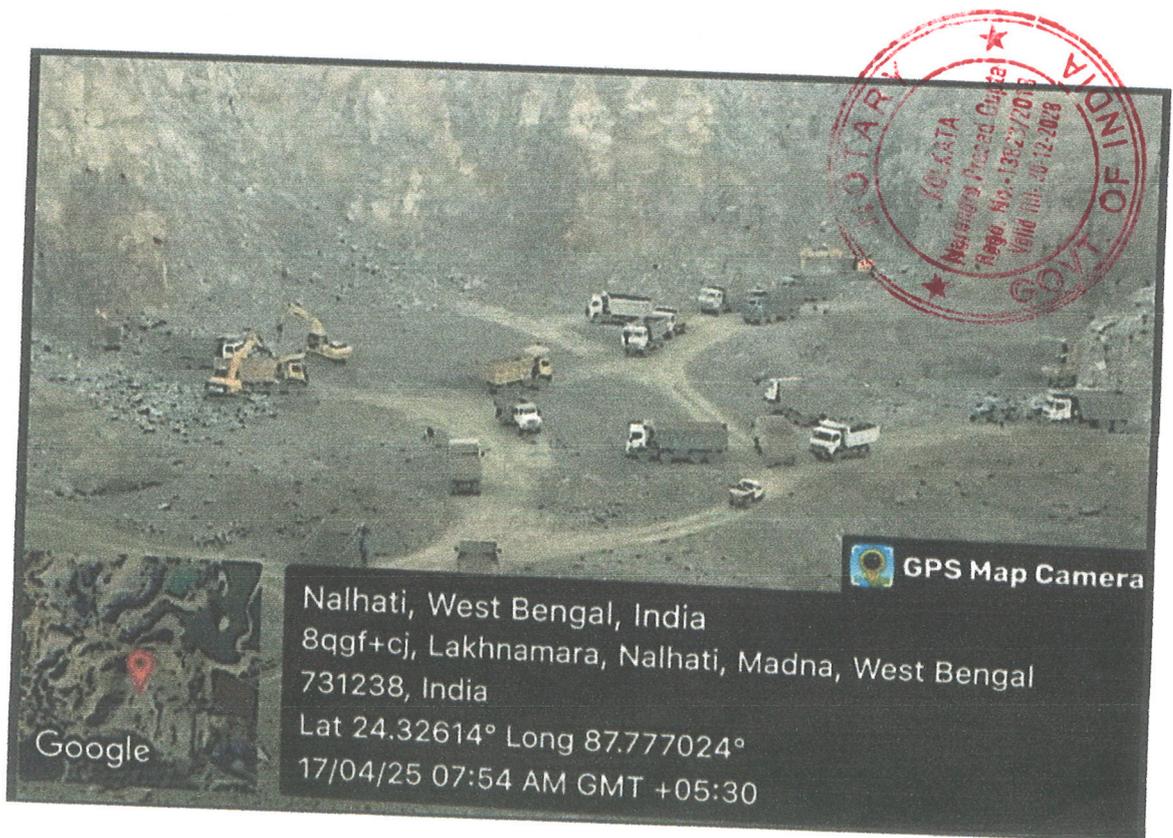


Serajul Isla...nr. - OA.pdf



Reply to all





From:

Mamla Majhi ,

S/o Giden Majhi,

Vill - Balarampur (Singara) ,P.S- Murarai ,Dist- Birbhum

PIN-731222 am

Dated: 08.05.2025

To,

1.The Sub-Divisional Police Officer, Rampurhat, Birbhum,

West Bengal Pin-731224,

Email - [sdorampurhat@policewb.gov.in](mailto:sdorampurhat@policewb.gov.in)

2.The Superintendent of Police, Birbhum, Suri,

West Bengal,PIN:731101.

Email - [spbirbhum@gmail.com](mailto:spbirbhum@gmail.com).

3.The Officer-in-Charge,Nalhati Police Station,

Birbhum,West Bengal,

PIN-731243.

Email- [spbhmwbp@gmail.com](mailto:spbhmwbp@gmail.com).

4.The West Bengal Pollution Control Board, service through the Chairman, Paribesh Bhawan,  
Plot No.10A, Block -LA, Sector-III, Bidhannagar,

Kolkata,PIN-700106.

Email - [chrnmn.wbpcb-wb@bangla.gov.in](mailto:chrnmn.wbpcb-wb@bangla.gov.in).

5.District Magistrate,

Birbhum, Administrative Building, Suri Main Road,

Suri, Birbhum, West Bengal,

PIN- 731101

Email- [dm-bir@nic.in](mailto:dm-bir@nic.in).

6.Block Land and Land Reforms Officer,

Nalhati -I, Birbhum, West Bengal,

PIN-731243.

Email- [blro.nalhati1@gmail.com](mailto:blro.nalhati1@gmail.com).



Ref: Order dated 16.02.24 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in O.A.No.133 of 2023/EZ , complaints dated 10.06.24, 3.07.24 ,10.08.2024 and email dated 07-08-2023, 14-10-2023, 16-12-2023, 26-01-2024, 05-02-2024, 09.06.2024, 03.07.2024, 20-07-2024, 14-08-2024, 22-11-2024.

Sub: Complaint against 1) Sainul Islam (Bapi) S/o Md. Hanif (Robi), residing at Vill- Ekdala, P.O- Mallikpur, P.S- Margram, Dist- Birbhum, W.B, Pin-731202, 2) Mustak Sk S/o Late hakim Sk, residing at Nalhati , Mondal Para, P.O. & P.S- nalhati, Dist- Birbhum, Pin- 731243, 3) Paskel Hasda S/o Benjamin Hasda, residing at Vill-Chilimpur, P.O.-Banior, P.S- Nalhati, Dist- Birbhum, Pin- 731243, 4) Joseph Hansda S/o Matilal Hansda, Residing at Vill- Lakhnamara @ Laxmanmara, P.O- Harioka, P.S- Nalhati, Dist- Birbhum, Pin-731243, 5) Rajesh Murmu S/o Dugui Murmu, residing at - Lakhnamara @ Laxmanmara, P.O- Harioka, P.S- Nalhati, Dist- Birbhum, Pin-731243, 6) John Hansda s/o Charles Hansda, residing at Nalhati , Kathal tala mor P.O. & P.S- Nalhati, Dist- Birbhum, Pin- 731243, 7) Suresh Hansda s/o John Hansda, both residing at Nalhati Kathal tala mor ,P.O & P.S – Nalhati, dist-Birbhum,Pin: 731243 for illegally dumping the stone chipdust and debris at Plot no-712 &713J.L.No.11, Mouza-Madna, P.S-Nalhati, district -Birbhum and 8) Budishal Soren, s/o Ramjatan Soren, residing at vill- Chandannagar, P.O- Horoika, P.S-Nalhati, dist- Birbhum ,Pin-731243 for illegal mining and stone quarrying activities without any Permits or licence over the entire Mouza Madna, P.S.- Nalhati, Dist- Birbhum including plot nos.677&715.

Sir(s),

I am the recorded owner of Plot nos.707,708,712,713,714,715,716,670 &677 in Mouza Madna,JL.No.11 in the district of Birbhum,West Bengal under Nalhati Police Station.The total area been 7.26 acres approximately.

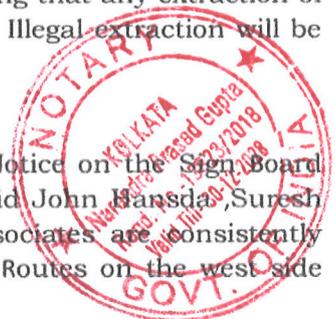
**That since the year 2017, Illegal Stone Mining , Quarrying & Dumping Activities have been consistently continuing in the Birbhum district over the entire Mouza Madna , J.L. No. 11, P.S. - Nalhati, District - Birbhum in Plot Nos. 677, 555, 556 , 672, 673, 680, 682, 709, 710, 711, 712, 713, 715, 730, 731, 732, 733, 745, 746 & 752.Thus resulting in completely destroying approximately 5.26acres of my above mentioned plots and it's neighbouring plots.**

That pursuant to the order passed by the Hon'ble National Green Tribunal, Eastern Zone Bench ,Kolkata in O.A. No.133 of 2023 /EZ dated 16.02.2024 ,a large Sign Board was installed at the quarry site with the Restraining Notice by the SDO , Rampurhat inter alia stating that any extraction of stone from the quarry site is Illegal and persons found engaged in such Illegal extraction will be prosecuted as per law.

That in spite of the Hon'ble Tribunal's Order dated 16.02.2024 and the Notice on the Sign Board forbidding any Illegal Stone Mining and Dumping Activities ,the said John Hansda ,Suresh Hansda, Budishal Soren and the other above mentioned persons and their associates are consistently illegally Mining and Dumping debris in Plot Nos.713 ,712 & 715 ,using Routes on the west side Northside and Eastside of Plot Nos 712 ,713, 715&677.

Please note that the said Budishal Soren is the recorded owner of Plot No.733 and John Hasda is the recorded owner of plot nos.711 in Mouza -Madna,JL.No.11 in the District of Birbhum.the said plot nos.733 & 711 are immediate North ,East and West to the plot nos.

712,713,715& 677of the complainant. Taking advantage of fact that the location of their plots is next to the complaint's said plots, the said Budishal Soren ,John Hasda with their abovenamed associates are deviously and actively involved in illegal mining, stone quarrying and dumping stone chip debris and dust into the complaint's said plots.



Also please note that The said Budisal Soren, John Hansda and their associates are using CRUSHERS Illegally without any Permits or licence. John Hansda' have kept his crushers in Plot Nos 709,710 and 711.,J.L.No.11,Mouza-Madna,P.S-Nalhati, district.Budisal Soren and Sabandu Soren have kept their Crushers in Plot no.595,JL No.11, Mouza Madna,P.S- Nalhati, District - Birbhum .

It is most unfortunate that though I have been consistently registering written complaints with the concerned police authorities since 7.12.2022 i.e. for the past 3 years ,however no appropriate restraining measures have been taken against the above-mentioned persons till date.

That finally after years of diligent efforts on part of the Applicants, F.I.R was drawn on 27.01.2025 against John Hansda , Bijoy Mondal , Suresh Hansda , Sajed Sk, Paresh Kumar Dutta for Illegal Mining on Plot nos. 383,720,724,306,307,780 ,673,680& 682 and for running in illegal stone Crusher Units for illegal stone mining in plot nos.711,383,382,709&710 at Mouza -Madna district Birbhum in contravention to the section 4(1) and 4(1A) of the M.M.(D&R) Act,1957 and Rules3(1)(a) and 3(1)(b) of the W.B.M.M.C Rules,2016.

On the basis of that FIR ,a case vide no.37 /25 dated 27.01.2025 has been started under section 303(1) and 304(2) of theBNSS Act,2023 read with Rules 21(1 )M.M.(D&R) Act,1957 and Rules50(1) of the W.B.M.M.C Rules,2016.

In this FIR ,the concerned Police authorities have also been requested to seize all illegally mined stored and transported stone chips and together with the vehicles and equipment used for the mining and dispose them as per provisions under 21(4) of M.M.(D&R)Act read with Rules 50(2) of the W.B.M.M.C.Rules,2016 and under section 106 of the BNSS Act,2023 and to dispose them as per the provisions under section 505&506 of the BNSS Act,2023.

**However in spite of the said FIR drawn against the Respondents, I would like to inform you that Illegal Stone Mining , Quarrying and Dumping Activities have been sighted in Plot Nos 677, 555, 556 , 672, 673, 680, 682, 709, 710, 711, 712, 713, 715, 730, 731, 732, 733, 745, 746 & 752 , Mouja - Madna, J.L No - 11 , P.S. - Nalhati , District - Birbhum.**

Copy of the photographs of the said Illegal Mining and dumping Activities are annexed herewith.

Please be kind enough to take immediate restraining measures to stop the Illegal Mining Activities and the entrance of demolishing equipment and transport vehicles in the said plots.

Thanking you,

Yours faithfully,

LTI of Mamla Majhi by the

Pen of Serajul Islam

Drafted, Read over and explained by  
Ms. Nasreen Islam  
Advocate ,  
Bar Association Room No- 4  
High Court, Calcutta  
Phone No : 8777575987  
Email ID : nasreenislam27@gmail.com

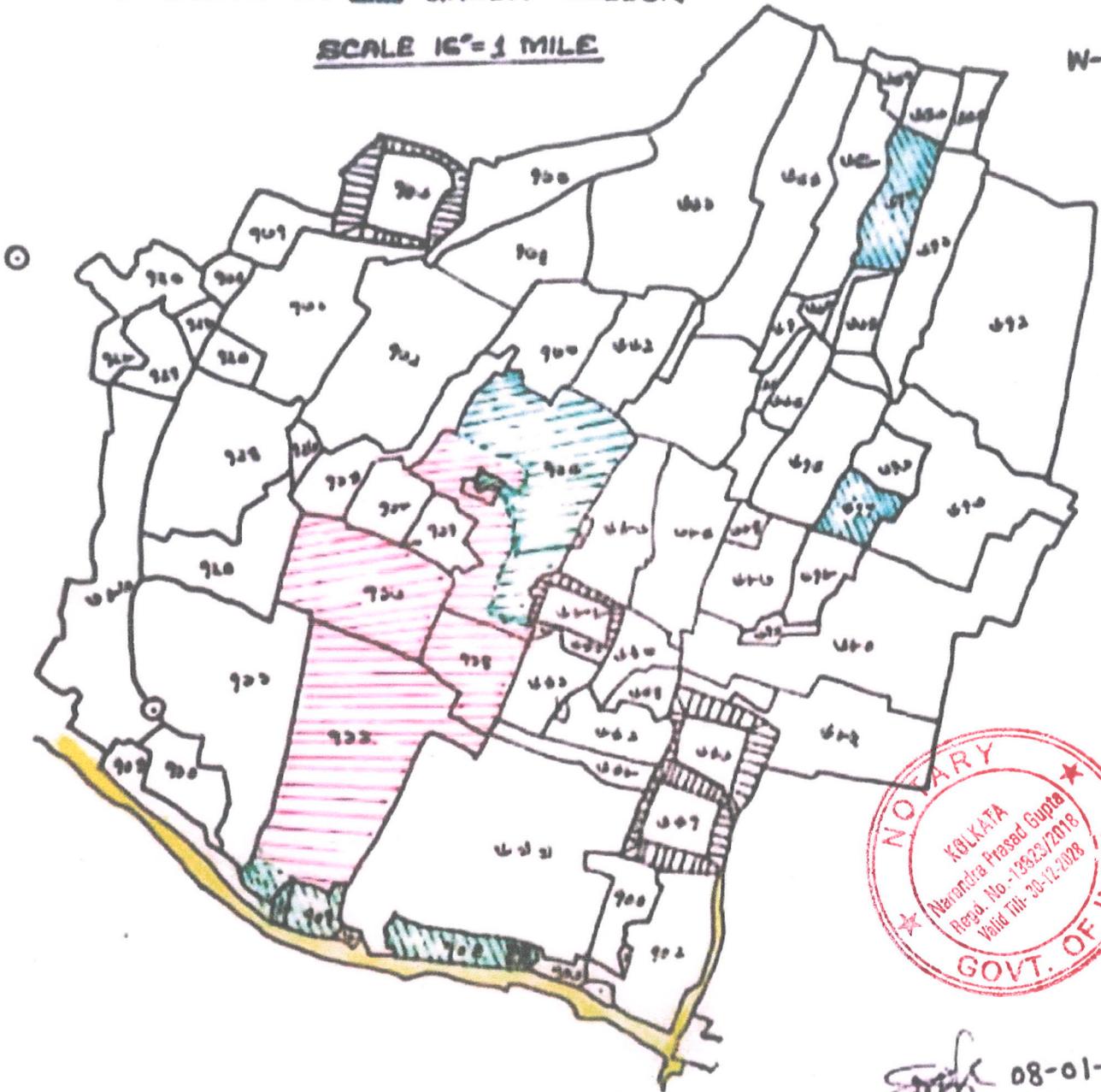


P.S. NALHATI MOUZA MADNA  
J. L. NO. 11

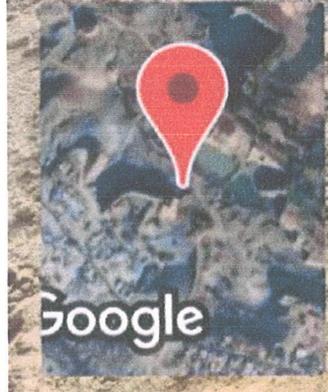
- PLOT NO. 704 PROPOSED AREA 23 DECIMAL OUT OF 45 DECIMAL
- PLOT NO 707 PROPOSED AREA 23 DECIMAL OUT OF 23 DECIMAL
- PLOT NO 708 PROPOSED AREA 04 DECIMAL OUT OF 04 DECIMAL
- PLOT NO 712 PROPOSED AREA 320 DECIMAL OUT OF 320 DECIMAL
- PLOT NO 713 PROPOSED AREA 78 DECIMAL OUT OF 156 DECIMAL
- PLOT NO 714 PROPOSED AREA 54 DECIMAL OUT OF 81 DECIMAL
- PLOT NO 715 PROPOSED AREA 201 DECIMAL OUT OF 302 DECIMAL
- PLOT NO 716 PROPOSED AREA 06 DECIMAL OUT OF 09 DECIMAL
- PLOT NO 670 PROPOSED AREA 26 DECIMAL OUT OF 78 DECIMAL
- PLOT NO 677 PROPOSED AREA 14 DECIMAL OUT OF 42 DECIMAL

KHADAN SHOWN IN  RED COLOUR,  
LAND SHOWN IN  GREEN COLOUR

SCALE 16" = 1 MILE



 08-01-2023  
MITHANIDITA SR  
Surveyor (I.T.C) & Settlement Amin  
Nalhati Municipality  
Govt. Regd. No. - PC02E 0310038/12



**Harioka, West Bengal, India**  
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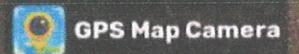
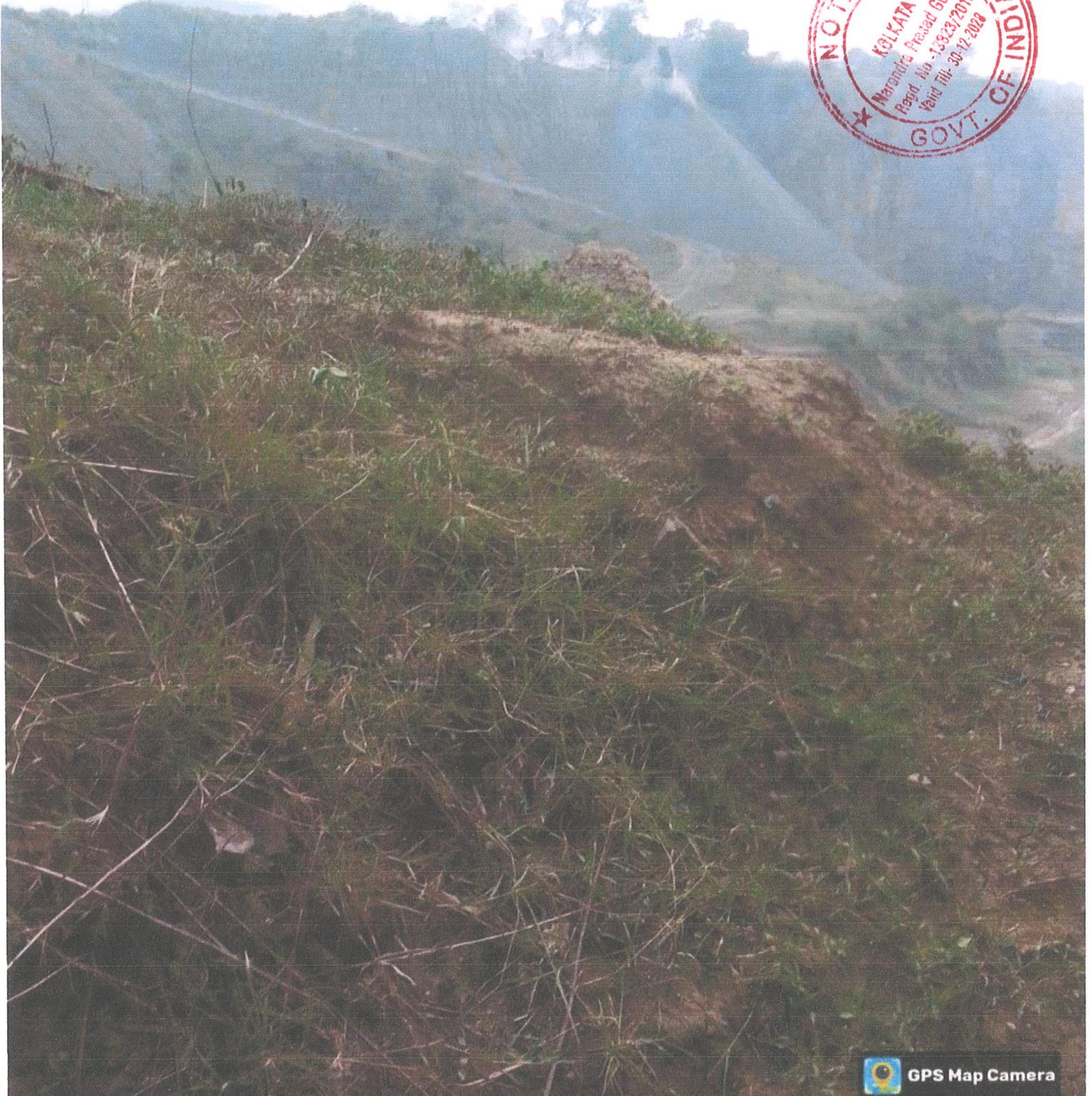
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সহায়মান NGT-এর আদেশ অনুসারে এলাকা বাসীর  
সমস্ত খাদান মানিকদের জানানো যাচ্ছে যে,  
যদনা মৌজার (JL-II) যাহার দাগ নং- 707,  
708, 712, 713, 714, 715, 716, 670, 677; এই  
দাগ গুলো ছাড়াও পার্শ্ববর্তী এলাকার দাগ  
গুলো থেকে কোন রকমে বেআইনি ভাবে  
পাথর উত্তোলন করিলে আইনানুগ ব্যবস্থা  
গ্রহণ করা হইবে।

আদেশ অনুসারে-  
SDO Rampurhat





Nalhati, West Bengal, India

8QGF+CJ, Lakhamara, Nalhati, Madna, West Bengal 731238, India

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Long 87.772525°

21/06/24 03:09 PM GMT +05:30



 GPS Map Camera

Bahadurpur, West Bengal, India  
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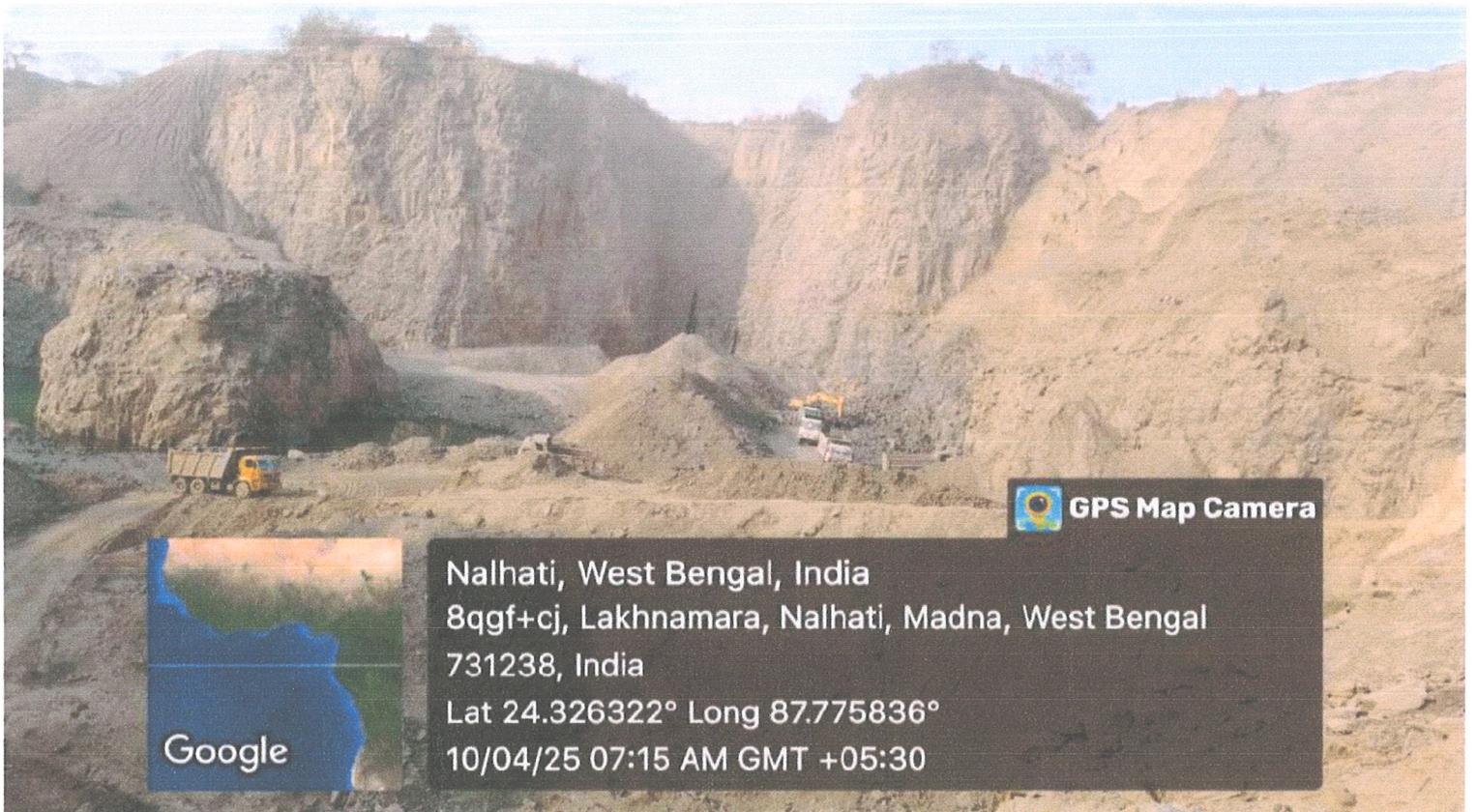
GPS Map Camera



Google

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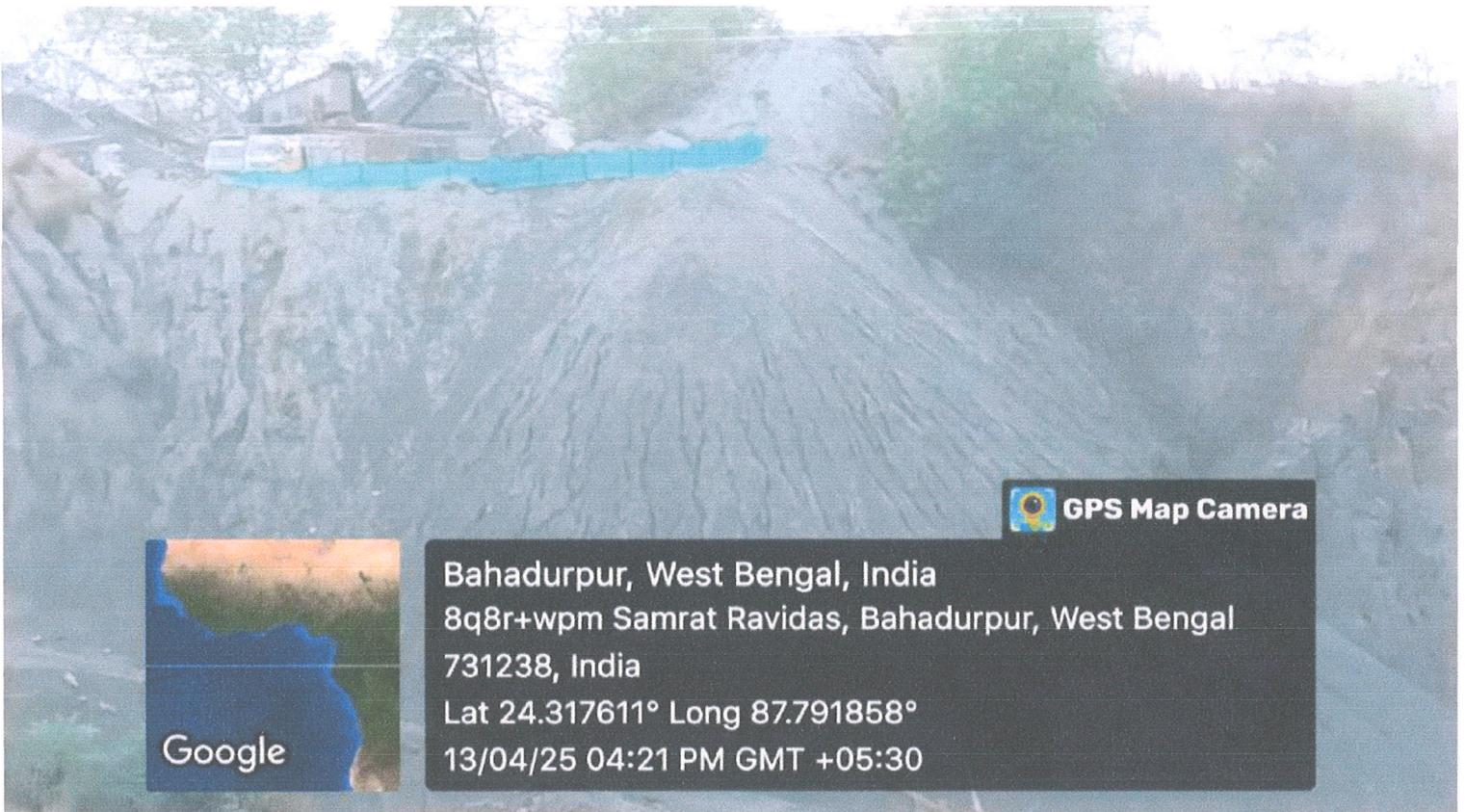


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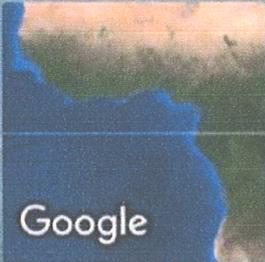


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GPS Map Camera



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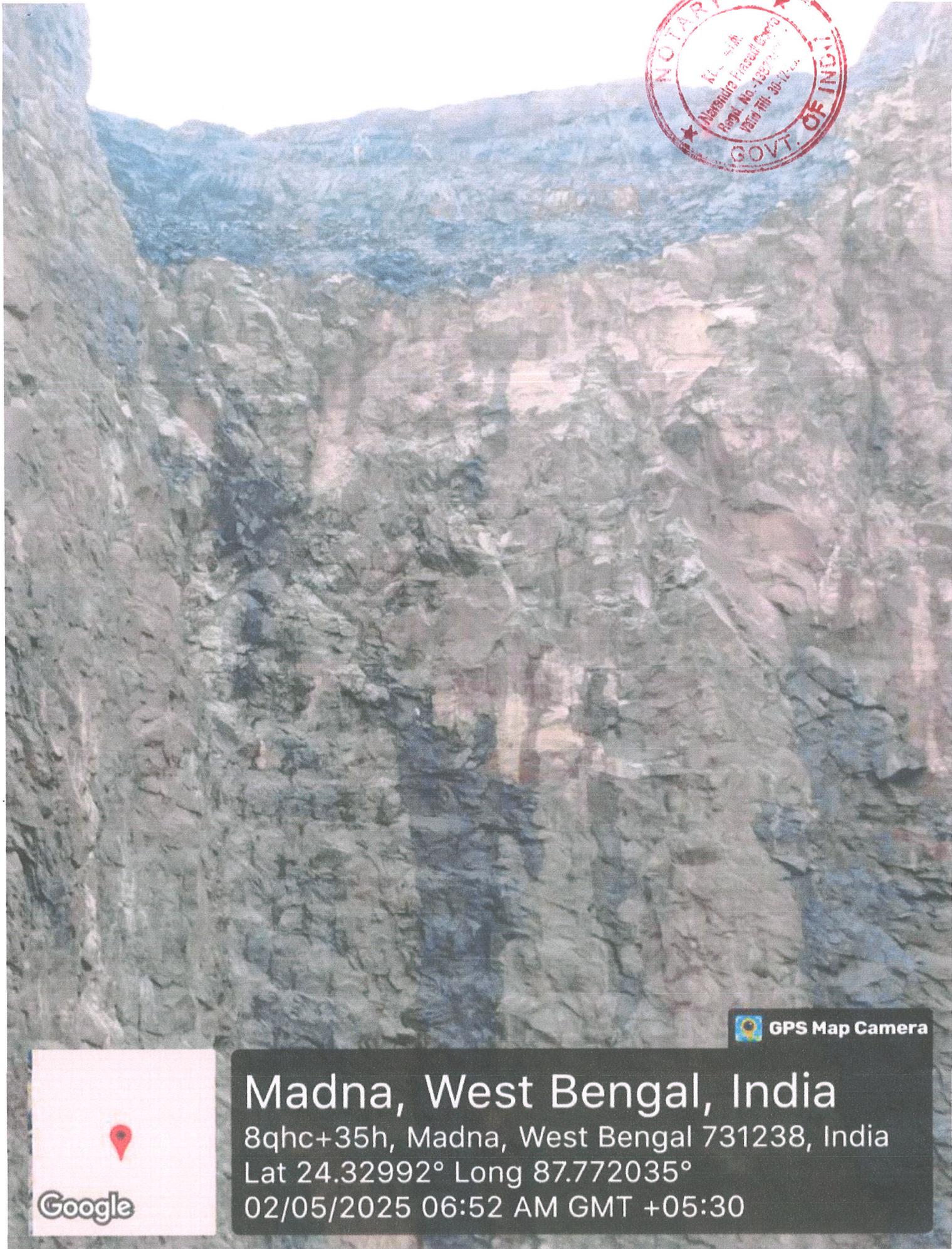


GPS Map Camera



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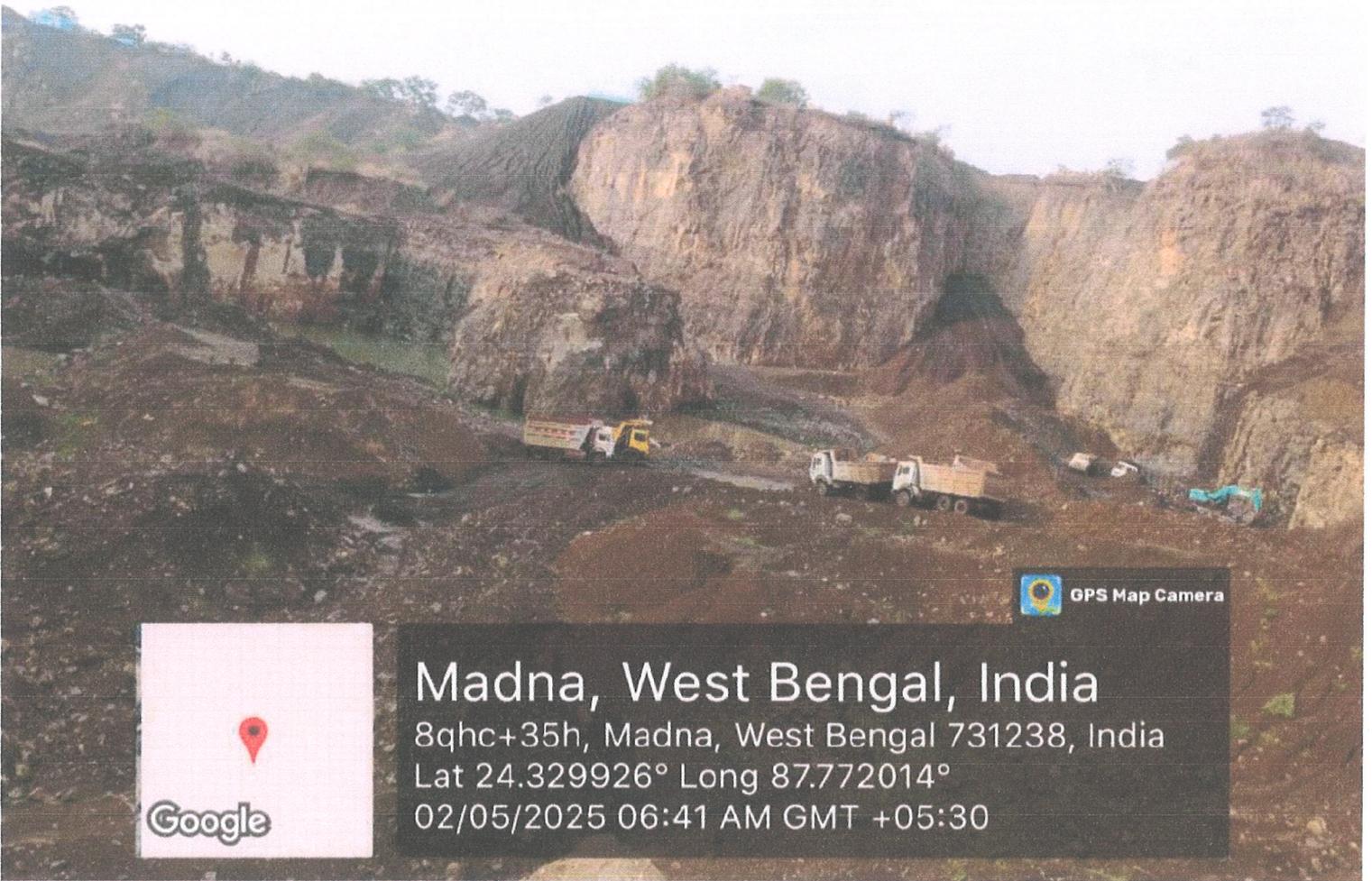
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GPS Map Camera

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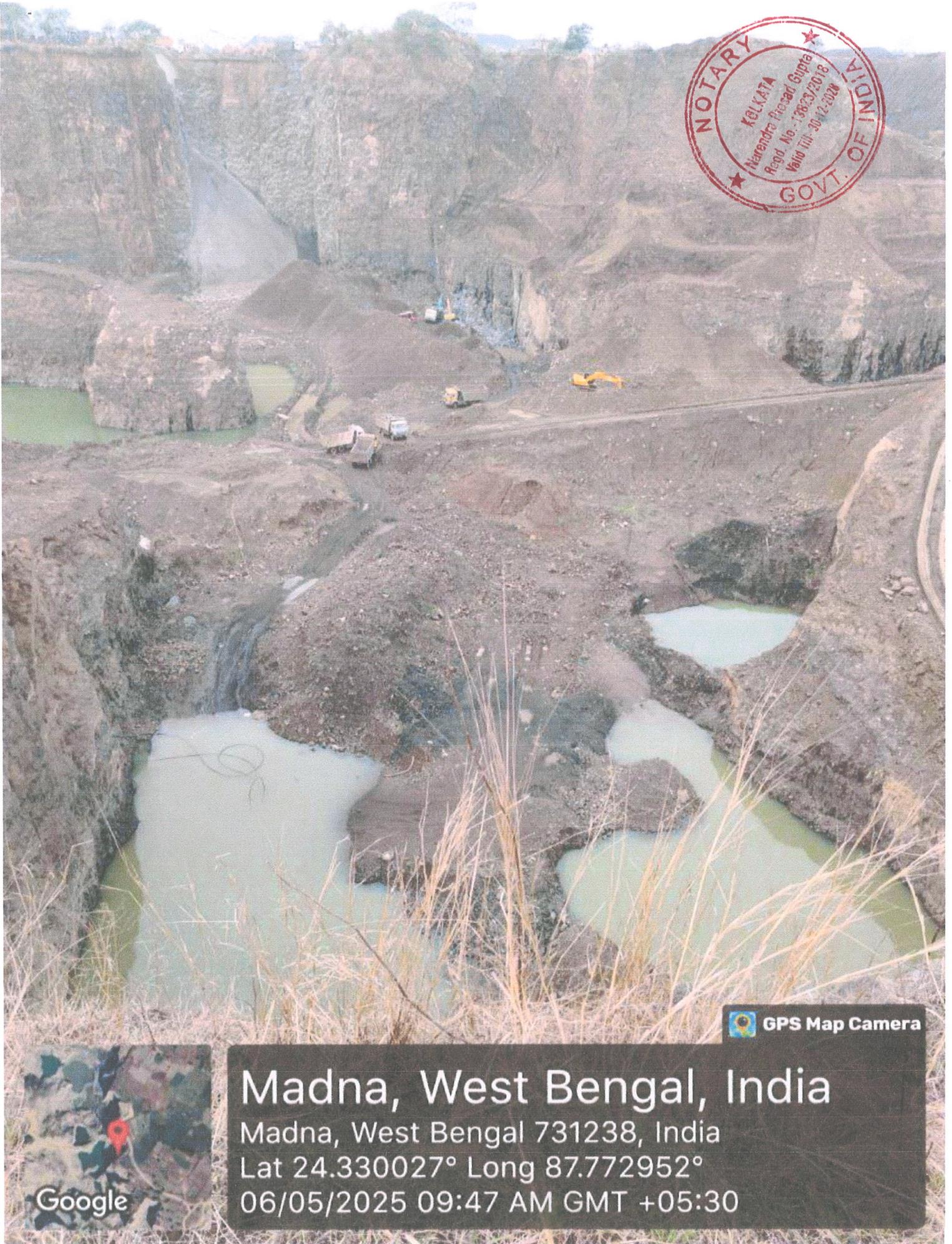


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GPS Map Camera

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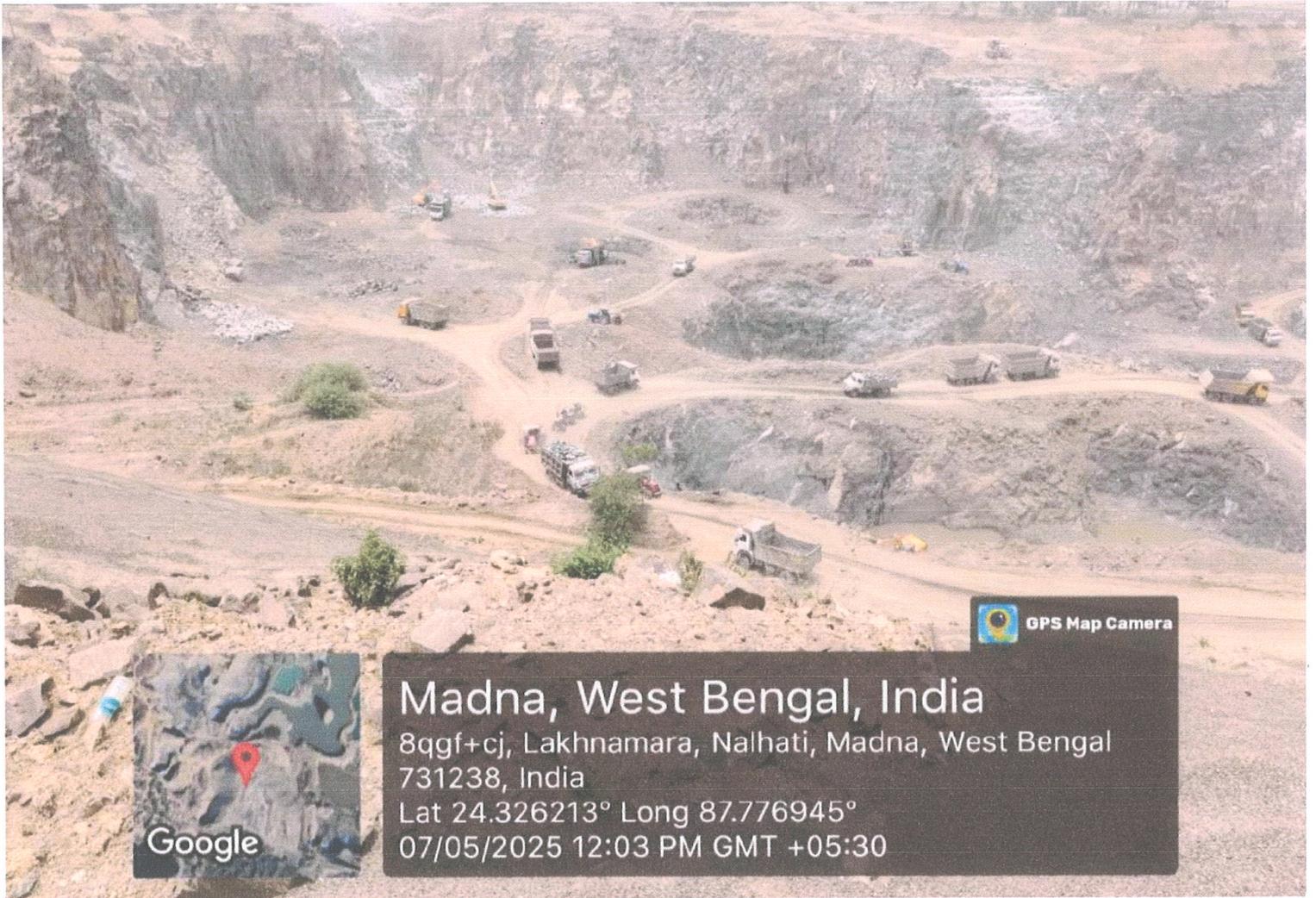
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Google



GPS Map Camera



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**NOTARY**  
 KOLKATA  
 Narendra Prasad Gupta  
 Regd. No. - 13823/2018  
 Valid Till - 30-12-2028  
**GOVT. OF INDIA**



GPS Map Camera



### Madna, West Bengal, India

8qgf+cj, Laknamara, Nalhati, Madna, West Bengal  
731238, India

Lat 24.32614° Long 87.776982°

08/05/2025 08:16 AM GMT +05:30



- 4X -

08/05/2025, 10:27

Gmail - Doc



Ajejur Rahaman Laskar <rajaxerox1@gmail.com>

**Doc**

2 messages

Ajejur Rahaman Laskar <rajaxerox1@gmail.com>

Thu, May 8, 2025 at 10:14 AM

To: sdorampurhat@policewb.gov.in, spbirbhum@gmail.com, spbhmbwp@gmail.com, chrnm.wbpcb-wb@bangla.gov.in, dm-bir@nic.in, blro.nalhati1@gmail.com

Document

1 (2).pdf  
2917K

Mail Delivery Subsystem <mailer-daemon@googlemail.com>  
To: rajaxerox1@gmail.com

Thu, May 8, 2025 at 10:14 AM



**Address not found**

Your message wasn't delivered to **sdorampurhat@policewb.gov.in** because the address couldn't be found, or is unable to receive mail.

The response from the remote server was:

550 #5.1.0 Address rejected.

Final-Recipient: rfc822; [sdorampurhat@policewb.gov.in](mailto:sdorampurhat@policewb.gov.in)

Action: failed

Status: 5.7.0

Remote-MTA: dns: [mailgw.nic.in](mailto:mailgw.nic.in). (164.100.2.114, the server for the domain [policewb.gov.in](mailto:policewb.gov.in).)

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noname  
3K





Ajejur Rahaman Laskar <rajaxerox1@gmail.com>

(no subject)

1 message

Ajejur Rahaman Laskar <rajaxerox1@gmail.com>  
To: sdorampurhat@policewb.gov.in

Thu, May 8, 2025 at 10:24 AM

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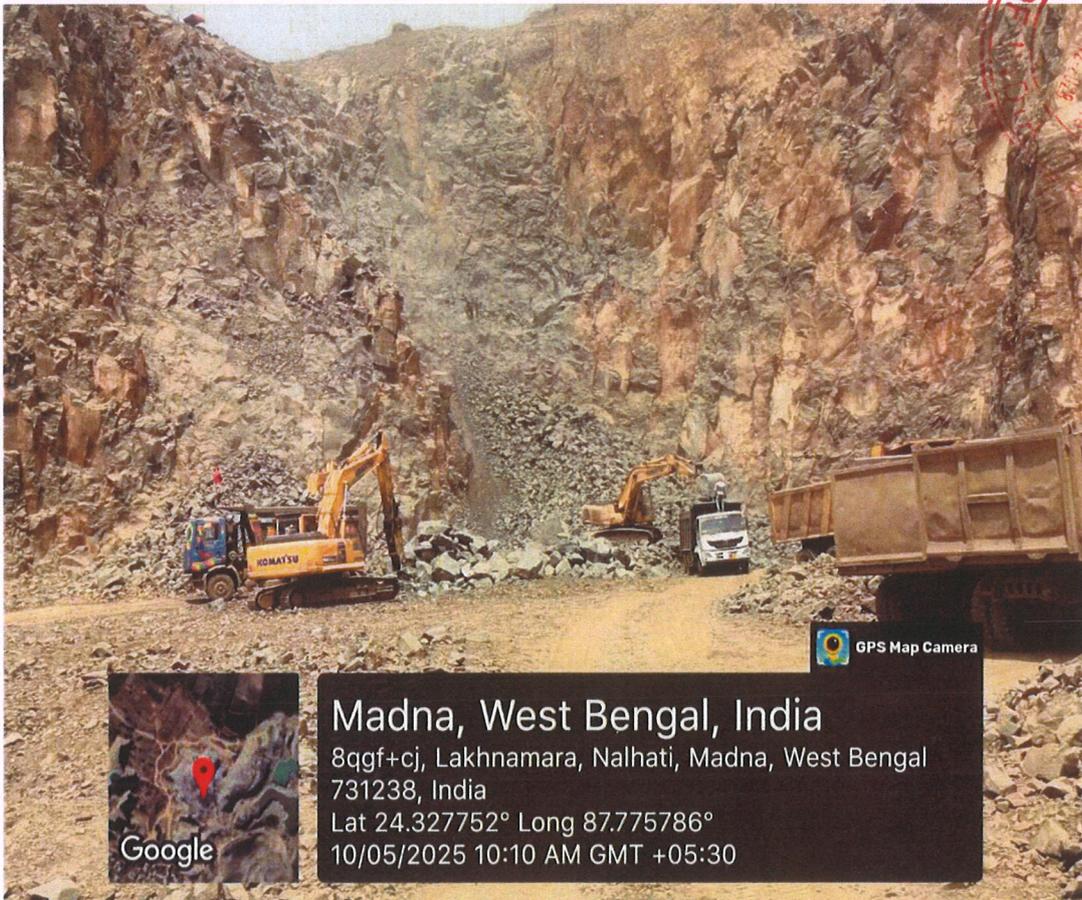
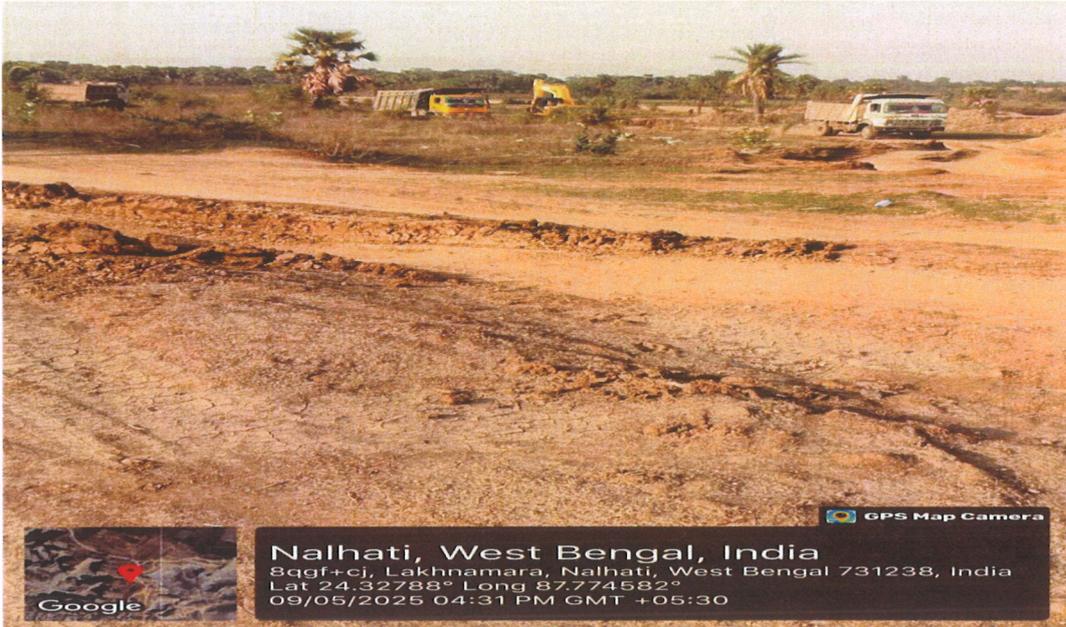


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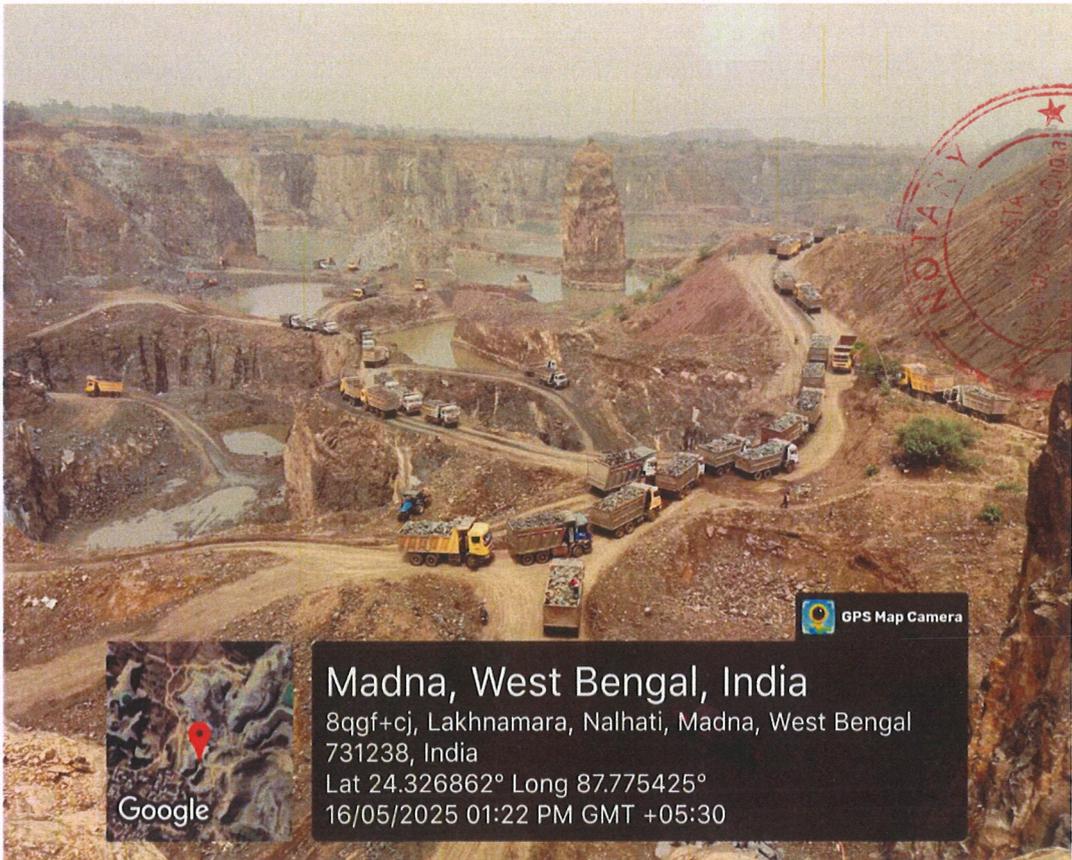
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GPS Map Camera  
**Madna, West Bengal, India**  
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NOTARY  
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 No. 13823/2018  
 Valid Till- 30-12-2023

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Government of West Bengal  
Office of the District Magistrate  
Birbhum

Prashasan Bhavan, PO- Suri, District- Birbhum, W.B., 731101

Email :: [dm-bir@nic.in](mailto:dm-bir@nic.in)

Memo No. M&M/ 5740

/DL&LRO(B)/2024

Date: 12 / 12 /2024

To  
The Sub-Divisional Officer  
Rampurhat Sub-Division, Birbhum.



Sub: Illegal mining and related activities in Mouza- Madna.

Ref: (i) Affidavit dated 07.12.2024 filed on behalf of the Applicant No. 1 & 2 in O.A. No. 133 of 2023/EZ

(ii) Order dated 09.12.2024 passed by the Hon'ble NGT, Eastern Bench in O.A. No. 133 of 2023/EZ in the matter of Serajul Islam & Anr. Vs. State of WB & Ors.

Copies of the Affidavit dated 07.12.2024 filed by the Applicants in O.A. No. 133 of 2023/EZ before the Hon'ble NGT along-with the solemn order dated 09.12.2024, are enclosed for perusal.

In the joint report dated 07.12.2024 submitted the Committee before the undersigned, it was mentioned that the Committee made frequent visits including a recent visit on 06.12.2024 to the alleged site, but did not find any incidence of illegal mining activities happed meanwhile on the alleged site/plots. It was further mentioned that mining excavation on Plot Nos.707, 712, 713 & 714 happened long time ago, but traces of recent excavation (nearly about few months ago) on Plot No. 688 and partly on Plot No.715 was sensed.

Based on the said report, an affidavit has been filed by the undersigned on 07.12.2024 before Hon'ble NGT.

However, the Applicants, in their affidavit dated 07.12.2024 and the accompanying photographs thereat filed by the before the Hon'ble NGT, have alleged that heavy explosives are being used to blast and shatter the hills in fragments and the private respondent Nos. 17 & 18 namely John Hansda and Suresh Hansda along-with their associates are continuously dumping debris in Plot No. 677 & 713 using a route on the western side of Plot Nos. 713 & 715. It has been further alleged that the said private respondents and his associates are running crushing units illegally at Plot Nos. 709, 710 in Mouza- Madna. It is also alleged that Budishal Soren is carrying on illegal mining activities in the neighboring plots in Mouza- Madna.

The Hon'ble NGT, Eastern Bench, in the order dated 09.12.2024, has directed the District Magistrate, Birbhum to file an affidavit giving para to para reply in clear terms to the affidavit



dated 07.12.2024 since there is an admission that there was illegal mining on Plot No.688 and partly on Plot No.715 and the Hon'ble NGT has raised a question, which would be evident from the said order dated 09.12.2024.

You are therefore requested to go through the contents of the affidavit dated 07.12.2024 including the photographs annexed thereto, filed by the Applicants as well as the solemn order dated 09.12.2024 passed by the Hon'ble NGT, and to take immediate appropriate steps along-with other five members of the Committee constituted vide this Office Order No. M&M/1736/DL&LRO(B)/24 dated 19.04.2024, strictly in accordance with law, as may deem necessary to prevent any sort of illegal mining activities, as alleged in the said affidavit dated 07.12.2024 of the Applicants.

You are further requested to submit a joint report of the Committee dealing with each and every paragraphs contained in the said affidavit dated 07.12.2024 of the Applicants.

The Report along-with supportive documents/photographs should reach to this end within three weeks from this date.

  
11/12/24  
District Magistrate  
Birbhum.

Memo No. M&M/ 5740/1(1) /DL&LRO(B)/2024

Date: 12 /12 /2024

Confidential Copy [IN SEALED ENVELOP] forwarded to:

The Superintendent of Police, Birbhum, with a request to take stern steps, as deems necessary strict in accordance with law, to prevent any illegal mining activities, as alleged in the affidavit dated 07.12.2024 of the Applicants.

  
11/12/24  
District Magistrate  
Birbhum.





GOVERNMENT OF WEST BENGAL  
OFFICE OF THE SUB-DIVISIONAL OFFICER

RAMPURHAT \* BIRBHUM

E-mail ID : - [sdmrph@gmail.com](mailto:sdmrph@gmail.com)

(J.M SECTION)

Memo No:- 102 /JM

Dated: 31/01/2025

To,  
The District Magistrate,  
Suri, Birbhum.

Diary No. 1581  
Section.....  
File No.....  
Date 05.02.25

ADM (LR)  
[Signature]

Sub: Illegal mining and related activities in Mouza- Madna.  
Ref: Memo no. M&M/5740/DL&LRO(B)/ 2024, dated 12.12.2024.

Sir,

Enclosed please find herewith the desired report of Sub Divisional Committee in response to the memo under reference in connection with the O.A. NO. 133of 2023/ZE of the Hon'ble NGT in the matter of Serajul Islam & Anr. -Vs- State of West Bengal & Ors.

This is for your kind perusal and for taking further course of action.

Encl:- As stated.

Yours faithfully,

[Signature]  
Sub-Divisional Officer  
Rampurhat, Birbhum

Dated: 31/01/2025

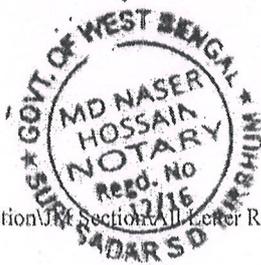
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Copy forwarded to:

1. The ADM &DL &LRO, Birbhum, for kind information.
2. The SDL&LRO, Rampurhat for information.
3. The SDPO, Rampurhat, for information.
4. The BDO, Nalhati-I dev. Block for information.
5. The BL&LRO, Nalhati-I Block for information.
6. The I.C, Nalhati Police Station, Nalhati Birbhum For Information.



[Signature]  
Sub-Divisional Officer  
Rampurhat :: Birbhum



~~46~~

Report regarding replies to the pares contained in the Affidavit of the petitioners dated on 07.12.2024 in O.A. No. 133 of 2023 in the matter of Serajul Islam & Anr. -Vs- State of West Bengal & ors in NGT.

In pursuance of the letter of the District Magistrate, Birbhum vide memo no. M&M/5740/DL&LRO (B)/2024, dated on 12.12.2024 the Sub Divisional Officer, Rampurhat and other members of the Sub Divisional Committee conducted a spot enquiry on 13.12.2024 and again the Nalhati-I Block level committee [BDO, BL&LRO and O.C, Nalhati PS. ] have conducted joint inspection and submitted report dated on 03.01.2025.

Replies to the points raised in deferent paragraphs of the affidavit submitted by the applicants dated on 07.12.2024 before the Hon'ble NGT i.c.w. the O.A NO. 133 of 2023/EZ in the matter of Serajul Islam & Anr. -Vs- State of West Bengal & ors. are being given as following on basis of field inspection by the Sub Divisional as well as Nalhati-I Block Committee;

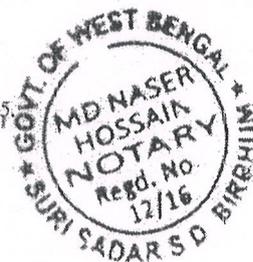
Para-2: It is being admitted that large signboard has been placed at the alleged site, inter alia that any kind of extraction of stone thereat is illegal and is liable to be prosecuted strictly in accordance with law.

Para-3: On repeat verification it has been observed that at the neighboring plots, viz 686, 602, 688 & 690 there have been some debris of stone found, but not on the suit plots. Similarly no evidence of using heavy explosives in the alleged sites have been found. Thus the issue raised in this paragraph is not true. The photographs which were annexed with the affidavit as Annexure-A were taken in the month of August, 2024, not taken recently.

The recent photograph which have been taken on 19.12.2024 are being annexed herewith as the proof of absence of any illegal dumping, mining and explosion activities in the alleged sites.

Para-4: It is admitted that there are two numbers of stone crushers running in Plots no. 709, 710 & 711, but these Plots are not included in the alleged sites, i.e. these are not suit plots. However it is to state that these two Crushers are illegal and running in contravention of the provisions of Law without any valid License/permit or consent to operate of the competent authority. On prima facie it has been learnt that one John Hansda (here respondent no. 17) and another Bijoy Mondal are the persons running these illegal crushers and FIR have been lodged against them in the Nalhati Police Station and directions have been issued to police authority to stop these Crusher units.

Contd. 2



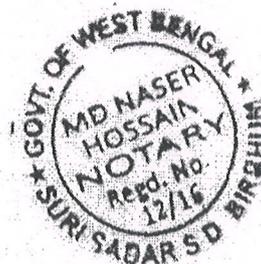
Para-5: It is admitted that in Plot no. 709, 710 & 711 there are piles of black stone where illegally mined stones have been stored in contravention to the provision u/s 4(1A) of the MM (D&R) Act, 1957. Accordingly steps have been taken by lodging FIR in Nalhati Police Station for prosecution against the miscreants.

Para-6: It can be stated taking on full responsibility that within the alleged sites pertaining to the suit plots, viz 707, 708, 713, 714, 715, 716, 670 & 677 of the Mouza- Madna J.L. no. 11 under Nalhati Police Station illegal mining of black stone have been fully prevented and these lands have now a days become an abandoned land. Thus the solemn order passed dated on 16.02.2024 by the Hon'ble NGT in O.A NO. 133/EZ is complied with.

However on field enquiry it has come to the notice that in neighboring few plots, viz, 381, 382, 383, 303, 673, 680, 555, 556, 678, 681, 682, 772, 780, 779, 306, and 305 illegal stone mining are running. Investigation is going on as to who are conducting these illegal mining. Recorded owners of these plots are poor Tribal people, who do not disclose the identity of persons involved either because of fear or vested interests in connivance with the persons involved in mining.

Now investigation is going on and steps are being taken to close these illegal mining and to prosecute against the miscreants.

On investigation it has been also found that there are some illegal stone crusher units in the plots no. 381/1457, 381/1458, 709, 710, 711, 380, 381&382 run by the some miscreants who have no licence/ permit/ consent to operate (CTO). Stones are being transported from the illegal mines to these crushers and after crushing finished product of black stone are being transported from these crushers to the different places. All these activities, i.e. , mining, storing and transportation of black stone are being run illegally in contravention to the provisions laid down u/s 4(1) and 4(1A) of the Mines & Minerals( Development & Regulation ) Act, 1957 and also in contravention to the Rules as laid down under Rules 3(1) (a) and 3(1)(b) of the West Bengal Minor Mineral concession Rule, 2016. Though these activities are not being conducted within the alleged site of suit plots , however steps are being taken to stop the illegal mining as well as to close these illegal crusher units.



Para-7: Police authority on receiving complaints from the instant applicants as well as on basis of FIR lodged by the BL&LRO, Nalhati-I and the other official of the civil administration, started different cases and has been conducting investigation on the matter. Investigation is going on, soon they will reach the conclusion to frame the charge against offenders.

Para-8: Have nothing to make any comment.

Para-9: It may be admitted that the administration is fully aware of the fact that these illegal mining's are damaging the environment and endangering the general health of local people through pollution.

To comply with the solemn order passed by the Hon'ble NGT dated 17.02.2024 in O.A. No. 133/ZE/2024, illegal mining activities on the suit plots have been possible to prevent and to disbud. However to completely and effectively prevent illegal mining continuous measures are required targeting extraction, transportation and storage of black stone as a whole.

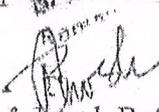
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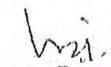
  
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Rampurhat :: Birbhum

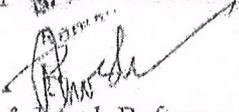
  
Sub Divisional Officer  
Rampurhat, Birbhum

  
Sub Divisional Land & Land Reforms Officer  
Rampurhat :: Birbhum

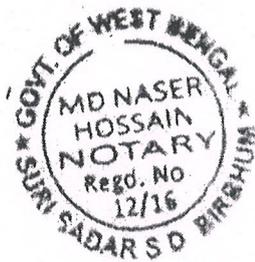
Block Development Officer  
Nalhati-I Dev. Block, Birbhum

  
Block Land & Land Reforms Officer  
Nalhati-I Block, Birbhum

  
Inspector-In - Charge  
Nalhati Police Station  
Nalhati :: Birbhum

  
B.L. & L.R.O.  
Nalhati, Birbhum

Officer-in-Charge  
Nalhati P.S  
Birbhum





GOVERNMENT OF WEST BENGAL  
OFFICE OF THE SUB-DIVISIONAL MAGISTRATE

RAMPURHAT \* BIRBHUM  
E-mail ID: - [sdmrph@gmail.com](mailto:sdmrph@gmail.com)  
(J.M SECTION)

Memo No:- 275/JM  
To  
The District Magistrate  
Birbhum

Dated: 07/04/2025

DDM(LR)

*[Handwritten Signature]*  
08/04/25

Sub:- Further Development/Action Taken Report i.c.w. illegal mining and related activities in Mouza- Madna .

Ref:- Memo No. - M&M/1626/DL&LRO/2025, Dated- 04.04.2025.

Sir,

Regarding memo under reference this is to bring to your kind notice that to prevent illegal mining, transportation of illegally mined stone and crashing of stones in illegal Crusher units in the Mouza-Madna several steps have been taken and the Sub Divisional Committee are taking different legal actions against the miscreants. In addition to the report dated on 31.01.2025 vide memo no. 102/JM in para-6 the latest status report is being elaborated as following:

1. An F.I.R has been lodged in Nalhati Police Station dated on 27.01.2025 against 1) John Hansda, 2) Bijoy Mondal, 3) Suresh Hansda, 4) Sajed Sekh and 5) Paresh Kumar Dutta for conducting illegal mining in plots no. 383, 720, 724, 306, 307, 780, 673, 680 & 682 of the Mouza -Madna and for running illegal casher units of illegally mined stone in plot no. 711, 383, 382, 709 & 710 of the Mouza -Madna in contravention to the section 4(1) and 4(1A) of the M.M. (D&R) Act, 1957 and Rules 3(1) (a) and 3 (1) (b) of the W.B.M.M.C. Rules,2016.

On the basis of that FIR in the Nalhati police station a case, vide no. 37/25, dated 27.01.2025 has been started under section 303(1) & 304(2) of the BNSS read with section 21(1) M.M. (D&R) Act, 1957 and Rules 50(1) of W.B.M.M.C. Rules,2016.

In this FIR, Officer-In-Charge Nalhati Police Station was requested also to seize the illegally mined, stored and transported black stone with all equipments and vehicles used for mining related work as per section 21(4) of the M.M. (D&R) Act, 1957 read with Rules 50(1) of W.B.M.M.C. Rules, 2016 and also as per section 106 BNSS and to dispose all the seized articles as per provisions laid down u/s 505 & 506 BNSS.

2. Dated on 05.02.2025 the Nalhati -I Block Level committee reported that one of the respondents, Budishal Soren has been conducting illegal mining and also running illegal crusher units in plots no 518, 1067, 1067/1440, 1068, 1069, 1057, 1058, 1059, 1060, 1061, 1062, 595 and 1503 of the Mouza -Madna.

On basis of that report an FIR has been lodged against Budishal Soren in Nalhati Police Station and there a case vide no. 127/25 dated 13.03.2025 has been started against Budishal Soren as per sections 303 & 304 of the BNS read with section 21(1) of the M.M. (D&R) Act, 1957 read with Rules 50(1) of W.B.M.M.C. Rules, 2016.



Cont-2

In this FIR, Officer -In -Charge Nalhati Police Station was also requested to seize the illegally mined, stored black stone and the machinery and vehicles used for the illegal Crusher units as per section 21(4) of the M.M. (D&R) Act, 1957 read with Rules 50(1) of W.B.M.M.C. Rules, 2016 and also as per section 106 BNSS and to dispose the seized articles as per section 505 & 506 BNSS.

3. Dated on 17.12.2024 the Block Land & Land Reforms Officer, Nalhati-I Block lodged an FIR in the Nalhati Police Station vide memo no. 1342 dated 17.12.2024 against 1) Amir SK, 2) Sater Sk, 3) Kaju, 4) Samrul, 5) Mistu, 6) Pintu & 7) Jahirul for conducting illegal mining in plot no. 427, 382, 383, 727 & 728 of the Mouza -Madna.
4. Dated on 24.01.2025 and also on 24.02.2025 hearing were conducted with the recorded raiyats of the lands where illegal mining were found to be conducted in the Madna -Mouza. About more than 35 nos, of raiyat have been heard, but these Tribal people either out of ignorance or fear did not disclose the identity of the persons involved in illegal mining in their lands. It may also be because of vested interest in connivance with the persons involved that they do not desire to disclose the identity of these miscreants.

However investigation is going on to trace out the identity of the miscreants involved in illegal mining and steps are being taken to prevent fully the illegal mining activities in Madna Mouza.

5. Latest photographs are being sent herewith which are the proof of no mining activities being conducted in the suit lands, being Plots No. 707,708,713,714,715,716,670 & 677 of the Mouza-Madna.

- Enclose:-i) Copy of FIR,37/25, with complaint.  
 ii) Copy of FIR, 127/25, with complaint.  
 iii) Copy of FIR by BL&LRO, Nalhati-I  
 iv) Copies of two hearing notices  
 v) Photographs.

Yours faithfully,

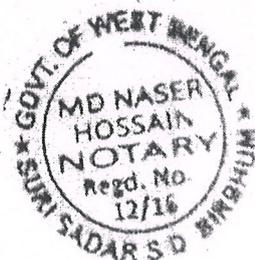
Sub Divisional Officer  
 Rampurhat :: Birbhum

Memo no. 245/5/JM

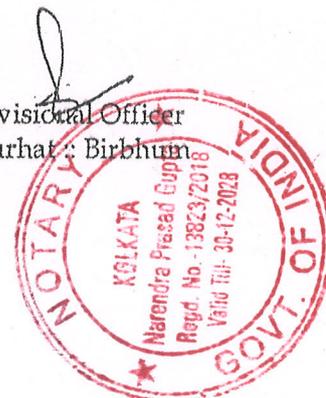
Dated 07/04/2025

Copy forwarded to :-

1. The SDL&LRO, Rampurhat, Birbhum for information,
2. The SDPO, Rampurhat, Birbhum for information.
3. The BDO, Nalhati-I Dev. Block, Nalhati, Birbhum for information.
4. The BL & LRO, Nalhati-I Dev. Block, Nalhati, Birbhum for information.
5. The Officer-In-Charge, Nalhati P.S, Nalhati, Birbhum for information.



Sub Divisional Officer  
 Rampurhat :: Birbhum



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**GOVERNMENT OF WEST BENGAL**  
**OFFICE OF THE SUB-DIVISIONAL MAGISTRATE**

RAMPURHAT \* BIRBHUM  
E-mail ID :- [sdmrph@gmail.com](mailto:sdmrph@gmail.com)  
(J.M SECTION)

Memo No:- 279/JM  
To  
The District Magistrate  
Birbhum

Dated: 08/04/2025

Sub:- Further Development/ Action Taken Report i.c.w. illegal mining and related activities in Mouza-Madna.

Ref:- Memo No. - M&M/1626/DL&LRO/2025, Dated- 04.04.2025.

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On the basis of that FIR in the Nalhati police station a case, vide no. 37/25, dated 27.01.2025 has been started under section 303(1) & 304(2) of the BNSS read with section 21(1) M.M. (D&R) Act, 1957 and Rules 50(1) of W.B.M.M.C. Rules, 2016.

In this FIR, Officer-In-Charge Nalhati Police Station was requested also to seize the illegally mined, stored and transported black stone with all equipments and vehicles used for mining related work as per section 21(4) of the M.M. (D&R) Act, 1957 read with Rules 50(1) of W.B.M.M.C. Rules, 2016 and also as per section 106 BNSS and to dispose all the seized articles as per provisions laid down in/s 505 & 506 BNSS.

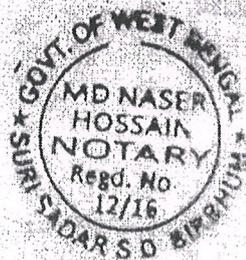
2. Dated on 05.02.2025 the Nalhati -I Block Level committee reported that one of the respondents, Budishal Soren has been conducting illegal mining and also running illegal crusher units in plots no 518, 1067, 1067/1440, 1068, 1069, 1057, 1058, 1059, 1060, 1061, 1062, 595 and 1503 of the Mouza -Madna.

On basis of that report an FIR has been lodged against Budishal Soren in Nalhati Police Station and there a case vide no. 127/25 dated 13.03.2025 has been started against Budishal Soren as per sections 303 & 304 of the BNS read with section 21(1) of the M.M. (D&R) Act, 1957 read with Rules 50(1) of W.B.M.M.C. Rules, 2016.

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Cont-2



In this FIR, Officer -In -Charge Nalhati Police Station was also requested to seize the illegally mined, stored black stone and the machinery and vehicles used for the illegal Crusher units as per section 21(4) of the M.M. (D&R) Act, 1957 read with Rules 50(1) of W.B.M.M.C. Rules, 2016 and also as per section 106 BNSS and to dispose the seized articles as per section 505 & 506 BNSS.

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4. Dated on 24.01.2025 and also on 24.02.2025 hearing were conducted with the recorded raiyats of the lands where illegal mining were found to be conducted in the Madna -Mouza. About more than 35 nos, of raiyat have been heard, but these Tribal people either out of ignorance or fear did not disclose the identity of the persons involved in illegal mining in their lands. It may also be because of vested interest in connivance with the persons involved that they do not desire to disclose the identity of these miscreants.  
However investigation is going on to trace out the identity of the miscreants involved in illegal mining and steps are being taken to prevent fully the illegal mining activities in Madna Mouza.
5. An F.I.R has been lodged in Nalhati Police Station vide memo no. 278 dated on 08.04.2025 against some unidentified offenders for conducting illegal mining & transportation of stone and illegally running Crusher units in plots no. 381, 382, 303, 555, 556, 678, 681, 772, 779, 305, 381/1457, 381/1458 & 380 of Mouza- Madna J.L. no. 11 under Nalhati Police Station as per section 4(1) and 4(1A) of the M.M. (D&R) Act, 1957 and Rules 3(1) (a) and 3(1) (b) of the W.B.M.M.C Rules, 2016.
6. Latest photographs are being sent herewith which are the proof of no mining activities being conducted in the suit lands, being Plots No. 707, 708, 713, 714, 715, 716, 670 & 677 of the Mouza-Madna.

- Enclose:-i) Copy of FIR, 37/25, with complaint  
ii) Copy of FIR, 127/25, with complaint  
iii) Copy of FIR by BL&LRO, Nalhati-I  
iv) Copy of FIR by SDO, Rampurhat  
v) Copies of two hearing notices  
vi) Photographs.

Yours faithfully,

Sub Divisional Officer  
Rampurhat :: Birbhum

Dated 08/04/2025

Memo no. 279/5/JM

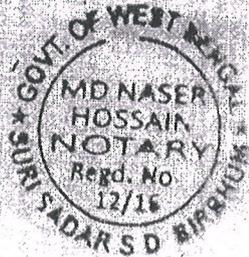
Copy forwarded to :-

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2. The SDPO, Rampurhat, Birbhum for information.
3. The BDO, Nalhati-I Dev. Block, Nalhati, Birbhum for information.
4. The BL & LRO, Nalhati-I Dev. Block, Nalhati, Birbhum for information.
5. The Officer-In-Charge, Nalhati P.S, Nalhati, Birbhum for information.



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Sub Divisional Officer  
Rampurhat :: Birbhum





GOVERNMENT OF WEST BENGAL  
OFFICE OF THE SUB-DIVISIONAL OFFICER

RAMPURHAT \* BIRBHUM  
E-mail ID : - [sdmrph@gmail.com](mailto:sdmrph@gmail.com)  
(J.M SECTION)

Memo No:- 82 /JM  
To,  
The Officer -In- Charge,  
Nalhati Police Station,  
Nalhati, Birbhum.

Dated: 27 /01/2025

Sub:- FIR against the offenders for illegal mining, storing and transportation of black Stone and running illegal stone Crusher Units.

Name of the Offenders:

1. John Hansda
2. Bijoy Mondal
3. Suresh Hansda
4. Sajed Sekh
5. Paresh kumar Dutta

Sending herewith a field enquiry report, jointly conduct and sent by the BDO, Nalhati-I Dev Block, BL&LRO, Nalhati-I Block and I/C Nalhati PS. dated on 03.01.2025 which is self explicit.

You are hereby requested to prosecute against the above named offenders as per Section 21(1) of the M.M. (D&R) Act, 1957 read with Rule 50(1) of the W.B.M.M.C. Rules, 2016 for conducting illegal mining, storing, crushing and transporting of black stones in plot no. 382, 383, 709, 710 and 711 of the Mouza- Madna, J.L. No. 11 under the Nalhati PS. in contravention to the Section 4(1) and 4(1A) of the M.M.(D&R) Act, 1957 and Rules 3(1)(a) and 3(1)(b) of the W.B.M.M.C. Rules, 2016.

Also you are requested to prosecute against the offenders as per Section 303/304 BNS, 2023.

Also you are requested to seize the illegally mined, stored and transported black stone with all equipments and vehicles used as per section 21(4) of the M.M.(D&R) Act, 1957 read with Rule 50(1) of the W.B.M.M.C. Rules, 2016 and also as per 106 BNSS and to dispose under section 505 & 506 BNSS in the above plots.

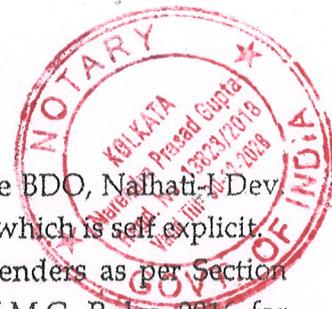
This is an FIR against the above named offenders for conducting illegal mining and running illegal crusher unit without any Licence/ Permit/ of competent authority.

You are requested to send an action taken report

*[Handwritten signature]*



Sub-Divisional Officer  
Rampurhat \* Birbhum



Page-2

Memo No:- 82 (7)/JM

Dated: 27/01/2025

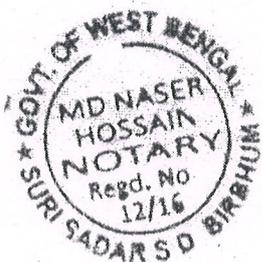
Copy forwarded to:

1. The District Magistrate, Birbhum for kind information.
2. The SP, Birbhum for kind information
3. The ADM & DL & LRO, Birbhum, for kind information.
4. The SDL & LRO, Rampurhat for information.
5. The SDPO, Rampurhat, for information.
6. The BDO, Nalhati-I dev. Block for information.
7. The BL & LRO, Nalhati-I Block for information.

Enclosure As stated.



  
 Sub-Divisional Officer  
 Rampurhat :: Birbhum





# FIRST INFORMATION REPORT

(Under Section 154 of Cr.P.C.)

IN THE COURT OF Jd. N. C. Ramchandra 03337

1. Dist. Birbhum P.S. Nalhati Year 2025 FIR No. 39/25 Date 27.01.25

2. (I) Act. BNS Sections 201 (a) (304) (a) & 31 (D) MM Act / S.O. of W.P. Act.  
(II) Act. Sections (iv) Other Acts & Sections

3. (a) Occurrence of offence: day Not mention Date from - Date to -  
Time period: Time from - Time to -

(b) Information Received at P.S. Date 27.01.2025 Time 19.35 hrs.  
(c) General Diary Reference: Entry No(s) 1589 dt. 27.01.25 Time 19.35 hrs.

4. Type of Information: Written / Oral: complaint

5. Place of Occurrence: (a) Direction and Distance from P.S. North-west, 11 km approx. 72-11, Border of  
(b) Address: A. Mahanta Mouza, P.S. Prorathi, Birbhum.  
(c) In case outside limit of this Police Station, then the:

Name of the P.S. X District X

6. Complainant/Informant:

(a) Name: Sourav Pandey

(b) Father's/Husband's Name: X

(c) Date/Year of Birth: X (d) Nationality: Indian

(e) Passport No. X Date of Issue: X Place of Issue: X

(f) Occupation: Guest Service, JAS, SDO of Rampurhat Sub-Division.

(g) Address: Rampurhat SDO office, P.S. Rampurhat, Birbhum.

7. Details of known / suspected / unknown accused with full particulars

(Attach separate sheet, if necessary):  
1. John Hamsa, s/o not noted of not noted. 2. BIJOY MAJUMDAR, s/o not noted. 3. SURESH HAMSADAR, s/o not noted. 4. SAJID S/O not noted. 5. PAROSH KUMAR, s/o not noted.

8. Reasons for delay in reporting by the Complainant/Informant: X

9. Particulars of properties stolen / Involved (Attached separate sheet, if necessary): X

10. Total value of properties stolen / involved: X

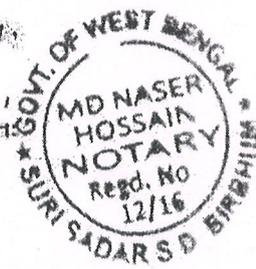
11. Inquest Report / U.D. Case No. if any: X

12. FIR Contents (Attach separate sheets, if required): The original written complaint of the complainant which is treated as FIR is kept for...

13. Action taken: Since the above report reveals commission of offence(s) as mentioned at Item No.2, registered the case and took up the investigation / directed Sh. Animesh Mondal to take up investigation / refused investigation / transferred to P.S. on point of jurisdiction. FIR read over to the Complainant / Informant, admitted to be correctly recorded and a copy given to the Complainant / Informant free of cost.

14. Signature of Thumb Impression of the complainant / Informant: As on complaint

15. Date & time of despatch to the court: 27.01.25



Signature of the Officer in Charge, Police Station: [Signature]  
Name: Anil Pramanik  
Rank: P. of Police  
Nalhati P.S. Birbhum  
Officer-in-Charge  
27.01.25  
Nalhati P.S. Birbhum



-5X-



**GOVERNMENT OF WEST BENGAL**  
**OFFICE OF THE SUB-DIVISIONAL OFFICER**  
**RAMPURHAT \* BIRBHUM**  
 E-mail ID :- [sdmrph@gmail.com](mailto:sdmrph@gmail.com)  
 (J.M SECTION)

Memo No:- 278/JM  
 To,  
 The Officer -In- Charge,  
 Nalhati Police Station,  
 Nalhati, Birbhum.

Dated: 08/04/2025

Sub:- FIR against the offenders for illegal mining, storing and transportation of Black Stone and running illegal stone Crusher Units in plot no.381, 382, 303, 555, 556, 678, 681, 772, 779, 305, 381/1457, 381/1458 & 380 of Mouza- Madna J.L. no. -11 under Nalhati Police Station.

This is to make a complaint in terms of FIR against some unidentified offenders who are conducting illegal mining of stone, illegal carrying of stone & illegally running of crusher units in plot no. 381, 382, 303, 555, 556, 678, 681, 772, 779, 305, 381/1457, 381/1458 & 380 of Mouza- Madna J.L. no. -11 under Nalhati Police Station.

You are hereby requested to prosecute against the offenders as per section 21(1) of the MM (D&R) Act, 1957 read with Rule 50(1) of the W.B.M.M.C. Rule, 2016 for conducting illegal mining, storing and transporting of black stone and running illegal stone crusher units in plots no. 381, 382, 303, 555, 556, 678, 681, 772, 779, 305, 381/1457, 381/1458 & 380 of the Mouza- Madna, J.L. no.11 under Nalhati P.S. in construction to the Section 4(1) and 4(1A) of the M.M (D&R) Act, 1957 and rules 3(1) (a) and 3(1) (b) of the W.B M.M.C Rules, 2016

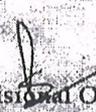
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This is an FIR against the unidentified offenders for conducting illegal mining and running illegal crusher unit without any Licence/ Permit/ CTO of competent authority.

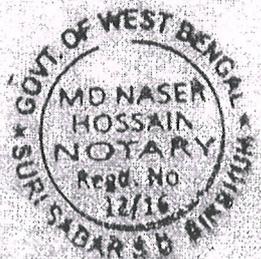
You are requested to send an action taken report.



  
 Sub-Divisional Officer  
 Rampurhat :: Birbhum

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Memo No:- 278 (7)/JM

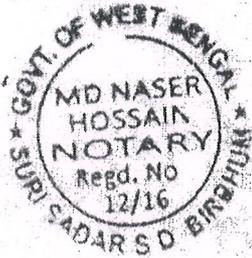
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4. The SDL & LRO, Rampurhat for information.
5. The SDPO, Rampurhat, for information.
6. The BDO, Nalhati-I dev. Block for information.
7. The BL & LRO, Nalhati-I Block for information.



*[Signature]*  
 Sub-Divisional Officer  
 Rampurhat :: Birbhu



West Bengal Form No. 27



FIRST INFORMATION REPORT (Under Section 154 Cr.P.C.) IN THE COURT OF

93363

1. Dist. 24 P.S. 1067-05 Year 2015 FIR No. 109/15 Date 08.09.15

2. (i) Act Sections 302/304/305 (ii) Act Sections (iii) Act Sections (iv) Other Acts & Sections 210, 211, 212, 213, 214, 215, 216, 217, 218, 219, 220, 221, 222, 223, 224, 225, 226, 227, 228, 229, 230, 231, 232, 233, 234, 235, 236, 237, 238, 239, 240, 241, 242, 243, 244, 245, 246, 247, 248, 249, 250, 251, 252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 265, 266, 267, 268, 269, 270, 271, 272, 273, 274, 275, 276, 277, 278, 279, 280, 281, 282, 283, 284, 285, 286, 287, 288, 289, 290, 291, 292, 293, 294, 295, 296, 297, 298, 299, 300, 301, 302, 303, 304, 305, 306, 307, 308, 309, 310, 311, 312, 313, 314, 315, 316, 317, 318, 319, 320, 321, 322, 323, 324, 325, 326, 327, 328, 329, 330, 331, 332, 333, 334, 335, 336, 337, 338, 339, 340, 341, 342, 343, 344, 345, 346, 347, 348, 349, 350, 351, 352, 353, 354, 355, 356, 357, 358, 359, 360, 361, 362, 363, 364, 365, 366, 367, 368, 369, 370, 371, 372, 373, 374, 375, 376, 377, 378, 379, 380, 381, 382, 383, 384, 385, 386, 387, 388, 389, 390, 391, 392, 393, 394, 395, 396, 397, 398, 399, 400, 401, 402, 403, 404, 405, 406, 407, 408, 409, 410, 411, 412, 413, 414, 415, 416, 417, 418, 419, 420, 421, 422, 423, 424, 425, 426, 427, 428, 429, 430, 431, 432, 433, 434, 435, 436, 437, 438, 439, 440, 441, 442, 443, 444, 445, 446, 447, 448, 449, 450, 451, 452, 453, 454, 455, 456, 457, 458, 459, 460, 461, 462, 463, 464, 465, 466, 467, 468, 469, 470, 471, 472, 473, 474, 475, 476, 477, 478, 479, 480, 481, 482, 483, 484, 485, 486, 487, 488, 489, 490, 491, 492, 493, 494, 495, 496, 497, 498, 499, 500, 501, 502, 503, 504, 505, 506, 507, 508, 509, 510, 511, 512, 513, 514, 515, 516, 517, 518, 519, 520, 521, 522, 523, 524, 525, 526, 527, 528, 529, 530, 531, 532, 533, 534, 535, 536, 537, 538, 539, 540, 541, 542, 543, 544, 545, 546, 547, 548, 549, 550, 551, 552, 553, 554, 555, 556, 557, 558, 559, 560, 561, 562, 563, 564, 565, 566, 567, 568, 569, 570, 571, 572, 573, 574, 575, 576, 577, 578, 579, 580, 581, 582, 583, 584, 585, 586, 587, 588, 589, 590, 591, 592, 593, 594, 595, 596, 597, 598, 599, 600, 601, 602, 603, 604, 605, 606, 607, 608, 609, 610, 611, 612, 613, 614, 615, 616, 617, 618, 619, 620, 621, 622, 623, 624, 625, 626, 627, 628, 629, 630, 631, 632, 633, 634, 635, 636, 637, 638, 639, 640, 641, 642, 643, 644, 645, 646, 647, 648, 649, 650, 651, 652, 653, 654, 655, 656, 657, 658, 659, 660, 661, 662, 663, 664, 665, 666, 667, 668, 669, 670, 671, 672, 673, 674, 675, 676, 677, 678, 679, 680, 681, 682, 683, 684, 685, 686, 687, 688, 689, 690, 691, 692, 693, 694, 695, 696, 697, 698, 699, 700, 701, 702, 703, 704, 705, 706, 707, 708, 709, 710, 711, 712, 713, 714, 715, 716, 717, 718, 719, 720, 721, 722, 723, 724, 725, 726, 727, 728, 729, 730, 731, 732, 733, 734, 735, 736, 737, 738, 739, 740, 741, 742, 743, 744, 745, 746, 747, 748, 749, 750, 751, 752, 753, 754, 755, 756, 757, 758, 759, 760, 761, 762, 763, 764, 765, 766, 767, 768, 769, 770, 771, 772, 773, 774, 775, 776, 777, 778, 779, 780, 781, 782, 783, 784, 785, 786, 787, 788, 789, 790, 791, 792, 793, 794, 795, 796, 797, 798, 799, 800, 801, 802, 803, 804, 805, 806, 807, 808, 809, 810, 811, 812, 813, 814, 815, 816, 817, 818, 819, 820, 821, 822, 823, 824, 825, 826, 827, 828, 829, 830, 831, 832, 833, 834, 835, 836, 837, 838, 839, 840, 841, 842, 843, 844, 845, 846, 847, 848, 849, 850, 851, 852, 853, 854, 855, 856, 857, 858, 859, 860, 861, 862, 863, 864, 865, 866, 867, 868, 869, 870, 871, 872, 873, 874, 875, 876, 877, 878, 879, 880, 881, 882, 883, 884, 885, 886, 887, 888, 889, 890, 891, 892, 893, 894, 895, 896, 897, 898, 899, 900, 901, 902, 903, 904, 905, 906, 907, 908, 909, 910, 911, 912, 913, 914, 915, 916, 917, 918, 919, 920, 921, 922, 923, 924, 925, 926, 927, 928, 929, 930, 931, 932, 933, 934, 935, 936, 937, 938, 939, 940, 941, 942, 943, 944, 945, 946, 947, 948, 949, 950, 951, 952, 953, 954, 955, 956, 957, 958, 959, 960, 961, 962, 963, 964, 965, 966, 967, 968, 969, 970, 971, 972, 973, 974, 975, 976, 977, 978, 979, 980, 981, 982, 983, 984, 985, 986, 987, 988, 989, 990, 991, 992, 993, 994, 995, 996, 997, 998, 999, 1000

3. (a) Occurrence of offence: day, date, time, place

(b) Information received at P.S. Date, time, place

(c) General Diary Reference: Entry No(s), Date, Time

4. Type of Information: Written / Oral

5. Place of Occurrence: (a) Direction and Distance from P.S., (b) Address

(c) In case outside limit of this Police Station, Name of the P.S., District

6. Complainant / Informant: (a) Name, (b) Father's/Husband's Name

(c) Date/Year of Birth, (d) Nationality

(e) Passport No., Date of Issue, Place of Issue

(f) Occupation, (g) Address

7. Details of known / suspected / unknown accused with full particulars (Attach separate sheets, if necessary)

8. Reasons for delay in reporting by the Complainant / Informant

9. Particulars of properties stolen / involved (Attached separate sheets, if necessary)

10. Total value of properties stolen / involved

11. Inquest Report / U.D. Case No., if any

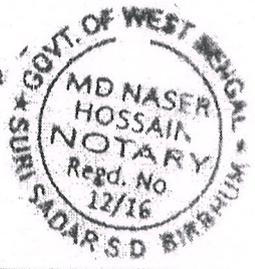
12. FIR Contents (Attach separate sheets, if required)

13. Action taken: Since the above report reveals commission of offence(s) as mentioned at Item No.2, registered the case and took up the investigation / directed...

Investigation / transferred to P.S. On point of jurisdiction. FIR read over to the Complainant / Informant, admitted to be correctly recorded and a copy given to the Complainant / Informant free of cost.

14. Signature of Thumb Impression of the complainant / Informant

15. Date & time of despatch to the court



Signature of the Officer in Charge, Police Station

Name, Rank

Officer in Charge, Station





GOVERNMENT OF WEST BENGAL  
OFFICE OF THE SUB-DIVISIONAL OFFICER

RAMPURHAT \* BIRBHUM  
E-mail ID : - [sdmrph@gmail.com](mailto:sdmrph@gmail.com)  
(J.M SECTION)

Memo No:- 208 /JM

Dated: 13 /03/2025

To,  
The Officer-In-Charge,  
Nalhati Police Station,  
Nalhati, Birbhum.

Sub: FIR against the offenders for illegal mining, storing and transportation  
of black Stone and running illegal stone Crusher Units.

Name of offenders:	RECEIVED ON 13.03.25 AT 11.05 AM.
Buddhisal Soren	STARTED NALHATI AS CASE NO- 127/25
Son of Ram Jatan Soren.	DATE 13.03.25 U/L 303/304 BNS & 21(D
Village-Lakshmanari	OF MM (D&R) ACT 1957 & 50(D) OF
P.O.-Hariloka.	W.B.M.M.C RULES 2016
P.S.- Nalhati, Dist. Birbhum.	

*[Signature]* Officer-in-Charge  
13/03/2025 Nalhati P.S.  
Birbhum

Sending herewith a field enquiry report jointly conducted and sent by the BDO, Nalhati-I Div. Block, BL&URO, Nalhati-I Block and the Officer-In-Charge, Nalhati PS dated on 05.02.2025 which is self explanatory.

You are hereby requested to prosecute against the above named offender as per section 21(1) of the MM (D&R) Act, 1957 read with Rule 50(1) of the W.B.M.M.C. Rules, 2016 for conducting illegal mining, storing and transporting of black stones and running illegal stone crusher units in plots no. 518, 1067, 1067/1490, 1068, 1069, 1057, 1058, 1059, 1060, 1061, 1062, 593 and 1503 of the Mouza- Madna, J.L. no.11 under Nalhati P.S. in construction to the Section 4(1) and 4(1A) of the M.M ( D&R ) Act, 1957 and rules 3(1) (a) and 3(1) (b) of the W.B M.M.C Rules, 2016

Also you are requested to prosecute against the offenders as per Section 303/304 BNS, 2023.

Also you are requested to seize the illegally mined, stored and transported black stone with all equipments and vehicles used as per section 21(4) of the M.M.(D&R) Act, 1957 read with Rule 50(1) of the W.B.M.M.C. Rules, 2016 and also as per 106 BNSS and to dispose under section 505 & 506 BNSS in the above plots.

This is an FIR against the above named offenders for conducting illegal mining and running illegal crusher unit without any Licence/ Permit/ CTO of competent authority.

You are requested to send an action taken report.

*[Signature]*  
Sub-Divisional Officer  
Rampurhat :: Birbhum

Contt-2



Office of the Sub-Divisional Officer, Rampurhat, Birbhum. U.C. Section UM Section (All Enter R.doc) 13.1.2025.





**Government Of West Bengal  
Office of the Block Land & Land Reforms Officer  
Nalhati-I, Birbhum.**

Memo no. 1342 DL&LRO, Nalhati-I, Birbhum/2024

Dated 17/12/24

To  
The Officer in Charge  
Nalhati Police Station  
Nalhati-1, Birbhum

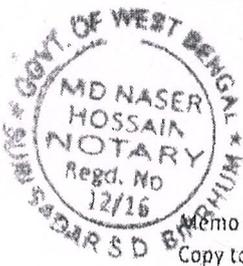
Sub: First information report

Ref - Decision taken on 16 th December 2024 in the meeting of Three Men Blackstone Surveillance Committee Meeting

This is to inform you that as per verbal order of SDO, Rampurhat on his field visit and minutes taken by the Three Men Blackstone Surveillance Committee Meeting, an FIR needs to be lodged against 1) Amir SK 2) Salet SK 3) Kaju 4) Samrat 5) Mistu 6) Pintu and 7) Jahirul, operating the mining in plot nos. 427, 382, 383, 727 & 728 of Mouza Madna JI. no. 11 inspite of several attempts from the committee to stop the operation.

This is for your information and taking necessary steps in this regard. In this regard, it is pertinent to mention that Honourable NGT has shown its concerns in last order.

The application should be treated as an FIR for violation of 4c of WBLR Act 1955, violation of section 4(i), 4(ii) and 21(i) of MMDR Act 1957 and also violation of Rule 50 of West Bengal Minor Minerals concession Rule 2016.



Memo no. 1342/1(4) DL&LRO, Nalhati-I, Birbhum/2024  
Copy to

- 1) The ADM & DL&LRO, Suri, Birbhum for kind information.
- 2) The SDO, Rampurhat, Birbhum for kind information.
- 3) The SDL&LRO, Rampurhat, Birbhum for kind information.
- 4) The BDO, Nalhati, Birbhum for kind information.

*[Signature]*  
Block Land & Land Reforms Office  
Nalhati-1, Birbhum  
B.L.&L.R.O.  
Nalhati-I, Birbhum  
Dated 17/12/24

*[Handwritten signature]*  
17/12/24

Received without verification  
*[Signature]*  
Correspondence Clerk  
Nalhati Day Block

*[Signature]*  
Block Land & Land Reforms Office  
Nalhati-1, Birbhum



# FIRST INFORMATION REPORT

(Under Section 154 Cr. P.C. 1973 B.N.S.)

IN THE COURT OF J. A. G. M. Ray, District Court

03109

2605

1. Dist. Birbhum P.S. Nalhati Year 2021 FIR No. 704/21 Date 27/12/21

2. (i) Act W.P.A. Sections 10 (ii) Act M.H.R.A.C.T. Sections 2(1)

(iii) Act NS Sections X (iv) Other Acts & Sections Rule 20 of Special General Order

3. (a) Occurrence of offence: day X Date from NOT MENTIONED Date to X

Time period: X Time from NOT MENTIONED Time to X

(b) Information Received at P.S. Date on 18/12/21 Time at 11:55 AM

(c) General Diary Reference: Entry/Notis 974-10-15/1914 Date at 11:55 AM

4. Type of Information: WHIT-FAX Written Form No. 15-018/1914 Date 18/12/21

5. Place of Occurrence: (a) Direction and Distance from P.S. North West of P.S. 14 Km Beat No. 8

(b) Address Plot No. 488, 489, 490, 491 of Madan Mohan Hill No. 14, P.S. Nalhati, Dist. Birbhum

(c) In case outside limit of this Police Station, then the Name of the P.S. X District X

6. Complainant / Informant:

(a) Name Partho Ghosh

(b) Father's/Husband's Name X

(c) Date/Year of Birth X (d) Nationality Indian

(e) Passport No. X Date of Issue X Place of Issue X

(f) Occupation Student

(g) Address Plot No. 488, 489, 490, 491 of Madan Mohan Hill No. 14, P.S. Nalhati, Dist. Birbhum

7. Details of known / suspected / unknown accused with full particulars

(Attach separate sheet, if necessary): (i) Arin Ch. (is unknown) (is) subject in this connection,

(ii) Kan. (is unknown) (is) subject in this connection,

(iii) Pintu (is unknown) (is) subject in this connection, all of address unknown

8. Reasons for delay in reporting by the Complainant / Informant

NA

9. Particulars of properties stolen / involved (Attached separate sheet, if necessary)

NA

10. Total value of properties stolen / involved NOT MENTIONED

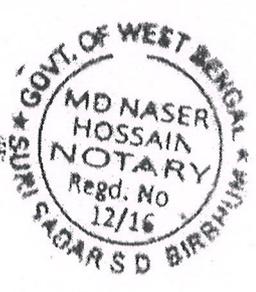
11. Inquest Report / I.D. Case No. if any NA

12. FIR Contents (Attach separate sheets, if required): The original complaint of the complainant which is treated as FIR is attached at herewith.

13. Action taken: Since the above report reveals commission of offence(s) as mentioned at item No. 2, registered the case and look up the investigation / directed As per the above report to take up investigation / refused investigation / transferred to P.S. X on point of jurisdiction. FIR read over to the Complainant / Informant, admitted to be correctly recorded and a copy given to the Complainant / Informant free of cost.

14. Signature of Thumb impression of the complainant / informant

15. Date & time of despatch to the court



Signature of the Officer in Charge, Police Station  
Name: Animesh Mandal  
Rank: SI of Police  
Officer-in-Charge  
Nalhati P.S.  
Birbhum



OFFICE OF THE

# BANIOR GRAM PANCHAYAT

Under Nalhati-I Dev. Block & Panchayat Samity

VILL.+P.O. BANIOR \* P.S.-NALHATI \* DIST.-BIRBHUM

Phone : (03465)-246-304 / 31

email-prodhanban00@gmail.com



Memo No. 2443/Misc/Banior/24

Date 30.08.24

এতদ্বারা জাঃ.আপস দেওয়া মাথু মে বানীওড়  
 উৎসর্গে চন্দনস্বরের বাসিন্দা প্রভু অরিন-  
 পিতা - বুদ্ধিলাল অরিন । প্রভু অরিন, স্বদনা  
 সৌভাগ্য, জ.সং. নং - ১১, হাঙ্গা নং - ৫৯৫ তে  
 ক্রমাঙ্কিত করে চান। ক্রমাঙ্কিত করিয়া পঞ্চমস্বরের  
 সর্বাঙ্গ থেকে কোন রূপ অপত্তি থাকিব না।

নাম - প্রভু অরিন  
 পিতা - বুদ্ধিলাল অরিন  
 সৌভাগ্য - ৫৯৫  
 জ.সং. নং - ১১  
 হাঙ্গা নং - ৫৯৫  
 স্থান - নলহাটী

30.08.24  
 Secretary-in-charge  
 Banior Gram Panchayat

Prodhan  
 Banior Gram Panchayat



OFFICE OF THE

# BANIOR GRAM PANCHAYAT

Under Nalhati-I Dev. Block & Panchayat Samity

VILL.+P.O. BANIOR \* P.S.-NALHATI \* DIST.-BIRBHUM

Phone: (03465)-246-304 / 31 Fax: 03465-246315

email-prodhanban001@gmail.com



Memo No. 2443/misc/Banior/24

Date 30.08.24

This is to certify that Pravendra Soren, father of Badishal Soren, resident of Chandannagar under Baniwor area, wishes to do a Kasar in J,L, Saha-595, Madana Mouza. There will be no objection from the Panchayat if Pravendra Soren does not do a Kasar.

Name-Provent Soren

Father- Badishan Saran

Mouza- 595

সহকারী - ১১

হাস্যাদি - ৫৯৫

Sana Nalhashdi

Secretary-in-charge  
Banior Gram Panchayat

30.08.24

Prodhan  
Banior Gram Panchayat



04.04.2023  
1  
ns/pg Ct.1

**WPA (P) 300 of 2022  
With  
I.A. No.CAN 1 of 2022  
With  
I.A. No.CAN 2 of 2022  
With  
I.A. No.CAN 3 of 2023**

**Babusona Debnath.  
Vs.  
The State of West Bengal & Ors.**

Mr. Abdus Salam .... for the petitioner.

Mr. Jahar Lal De,  
Mr. Samim Ul Bari ... for the State.

Ms. Nasreen Islam  
... for applicants in I.A. No.CAN 3 of 2023.

Mr. Srijib Chakraborty,  
Mr. Md. Bani Israil  
...for applicants in I.A. No.CAN 1 of 2022.  
and I.A. No.CAN 2 of 2022.

1. This writ petition has been filed as a public interest litigation contending that the private respondents have encroached into a water body. Identical relief has been sought for in an application filed before the National Green Tribunal, Eastern Zone Bench, Kolkata (for short, "NGT") in Original Application No.91/2022/EZ and it appears that the NGT has also constituted a committee and the proceedings are pending. In the meantime, it was brought to the notice of the NGT about the pendency of this public interest litigation and consequently, the



proceedings before the NGT has been kept in abeyance awaiting orders in this writ petition.

2. The learned Advocate appearing for the writ petitioner conveys his no objection if the matter is transferred to the NGT for hearing along with Original Application No.91/2022/EZ.

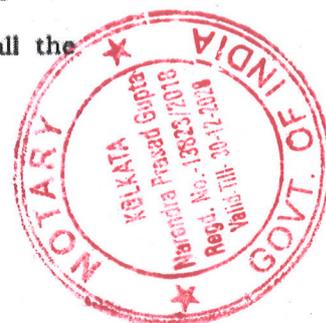
3. Considering the fact that the NGT is a specialised body constituted for examining the issues concerning pollution and environmental issues, we deem it appropriate to transfer this writ petition to the file of the NGT to be heard and decided along with Original Application No.91/2022/EZ.

4. The registry is directed to transmit the entire original file to the NGT within a week from date.

5. Needless to state that the learned Advocate for the writ petitioner shall serve one set of papers on the learned counsels, who will be appearing for the respondents before the NGT.

6. With the aforesaid directions, the public interest litigation is disposed of along with all the connected applications.

7. There shall be no order as to costs.



**(T. S. SIVAGNAM)**  
**ACTING CHIEF JUSTICE**

BEFORE THE NATIONAL GREEN  
TRIBUNAL EASTERN ZONE BENCH  
KOLKATA

In O.A No.133 of 2023/EZ

I.A.No.30 of 2024

I.A.No.49 of 2024

In the matter of :

Sirajul Islam and Anr

.... Applicants

Versus

The State of West Bengal and ors

..... Respondents

**COMPOSITE REJOINER ON  
BEHALF OF APPLICANT NOS.1 & 2  
,SIRAJUL ISLAM AND MAMLA MAHJI  
TO THE REPLY AFFIDAVIT DATED  
11.04.2025 FILED BY THE  
RESPONDENT NO.5,THE DISTRICT  
MAGISTRATE, BIRBHUM.**



Nasreen Islam

Advocate

High Court, Calcutta

Bar Association Room No. 4

Chamber : Islam Residency

1/1/12 Bengali Shaw Warsi

Lane, Khidderpore,

Kolkata-700023

Mobile No. 8777575987

Email:nasreenislam27@gmail.com